

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 857 OF 2018
(M.A. No. 1624/2018 & I.A. No.494/2019)

IN THE MATTER OF:

Dr. Pentapati Pulla Rao. Applicant(s)

Versus

Union of India & others. Respondent(s).

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Place: Vijayawada.

Dated: 29.01.2020.



For A. P. Pollution Control Board

SENIOR ENVIRONMENTAL ENGINEER

Andhra Pradesh Pollution Control Board

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JOINT INSPECTION REPORT OF THE COMMITTEE BASED ON THE DIRECTION OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI VIDE ORDER DATED 07.11.2019 IN THE O.A. NO.857 OF 2018 AND ITS M.A. No 1624/2018 AND I.A. No. 495 / 2019 IN THE MATTER OF Dr. PENTAPATI PULLA RAO VS UNION OF INDIA AND ORS. CONDUCTED ON 22.01.2020 AT POLAVARAM MULTI PURPOSE PROEJCT, ANDHRA PRADESH.

Background:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi issued directions on 01.11.2018 and 14.11.2018 in O.A.No.857/2018 & M.A.No.1624/2018 in the matter of Dr. Pentapati Pulla Rao Vs Union of India and Ors. The Joint Committee submitted their report on 29.12.2018 in compliance with the above order. Further, the Hon'ble NGT heard the matter on 19.02.2019 and ordered the Joint Committee to re-visit the site and verify the compliance on action taken report and furnish a fresh report. The Joint committee made a visit on 24-04-2019 and submitted the report. The Honourable NGT vide order dated 10-05-2019 asked to verify the claims of the project proponent and submit the report by 31-07-2019. The issue was further heard by the NGT on 27.09.2019 and 07.11.2019 and orders were passed directing the Committee to verify further and submit the report by 31-01-2020. The committee inspected the site on 22-01-2020 and interacted with the people and also visited the project area. The Applicant i.e., Dr Pentapati Pulla Rao was also present at the site along with villagers and presented a petition (**Annexure – 1**) to the Committee.

Details of the project:

The Environmental Clearance (EC) to the proposed project has been accorded vide Lr.No.J-12011/74/2005-IA.I, Dt. 25.10.2005 and subsequently, revised in the year 2009 vide MoEF&CC Lr.No.J-12011/74/2005-IA.I, Dt.09.03.2009. Consent for Establishment (CFE) was accorded by the A.P. Pollution Control Board vide Order No. 529/APPCCB/VSP/ELR/Polavaram/2005, Dated 18.10.2005. The total land requirement for the project is 46,060 hectares comprising of 3279 Ha of Forest Land. Forestry Clearance (FC) for the diversion of 3731.07 Ha. (3473 Ha. notified Forest Area plus 258.07 Ha. deemed Forest Land) has been obtained from the MoEF&CC vide letter No.8-123/2005-FC, Dt.28.07.2010. Further, requisite

permission / NOC has been obtained from the Standing Committee of National Board for Wildlife (3267 Ha FC Land) vide Lr.No.F.NO.6-3/2002 WL-I(pt), Dt.06.07.2006. Additional land of 203 Acres in Moolalanka of Polavaram Village has been acquired by the State of Andhra Pradesh vide Notification 2016 as per the provisions of the Right to Fair Compensation and Transparency in land acquisition and Re-habitation & Resettlement Act, 2013 and handed over to the project proponent for the purpose of dumping of muck and is being in use. Reportedly another 87 Acres in adjoining area has also been acquired for the muck disposal purpose. Project Authority has not made available the documents relevant to the permissions obtained from MoEF&CC, GoI for the additional land acquired and they have indicated that since this land is part of the project area, the original EC shall suffice. The Committee also held discussions with Forest Officers and it appears that the Papikonda National Park is located at around 8 Kms. from the Moolalanka dumping site. It is also learnt that Eco-Sensitive Zone around the Papikonda National Park yet to be notified. The project is intended to provide irrigation facilities to 2.91 Lakh hectares in Visakhapatnam and East Godavari Districts under Left Main Canal and West Godavari and Krishna Districts under Right Main Canal. Further, it also comprises of generation of Hydel Power of 960 MW and 80 TMC diversion of Godavari water to River Krishna for stabilizing the existing command and Prakasam Barrage and to provide drinking water facilities to 540 enroute villages together water supply to Visakhapatnam City and to industries enroute. Odisha and Chattisgarh state, 5 TMC ft. and 1.5 TMC ft. of water respectively be lifted from the pond of Polavaram Project. Reportedly total 1,93,350 persons are likely to be affected by this project, out of that 1,75,275 in Andhra Pradesh and 6,319 persons from Odisha and 11,766 persons from Chattisgarh. The project activity commenced in the year 2005-2006. As per the information of project Authority, total expenditure incurred is Rs.15,205.53 Crores and cost of the project as per 2013 -14 price level is Rs. 57,940.86 Crores.

Hon'ble NGT Order dated 07.11.2019:

- "Vide order dated 01.11.2018, this Tribunal directed four members joint committee comprising representatives of the CPCB, the Additional PCCF, State PCB and District Collector to give a report on factual aspects. Vide order dated 19.02.2019, the Hon'ble Tribunal noted the report suggesting that

remedial action was required for maintaining the environmental norms. The Tribunal directed the Polavaram Project Authority to take appropriate steps in the matter. Further status report was filed on 03.05.2019 by the State PCB stating that the deficiencies were still continuing. The project proponents were given time upto 30.06.2019 to comply. The matter was thereafter considered on 27.09.2019 in light of the Committee's report dated 30.07.2019 indicating steps required to be taken. The Tribunal took note of the fact that large scale loss was taking place on account submergence of the Cofferdam as shown by the photographs. The project proponent was directed to take remedial action and furnish an action taken report.

- The Hon'ble NGT further ordered that; the reports do not fully satisfy the requirement of steps required to be taken. Apart from the deficiencies earlier noticed, loss caused to the inhabitants on account of flooding needs to be assessed and rehabilitation measures taken, to the extent such measures have not been taken so far. The four Member Committee along with the Divisional Commissioner of the area may make an assessment. Based on such assessment, the project proponent may take further necessary steps in the matter, apart from measures in terms of the minutes of the meeting of Dam Design Review Panel held on 10.06.2019 and follow up of other deficiencies earlier pointed out in the reports. The applicant will be at liberty to furnish his representation to the Committee through the District Magistrate of the area which may also be looked into."

The four member Joint Committee visited the Indira Sagar Polavaram Multipurpose Project on 22-01-2020. In Andhra Pradesh, presently no Divisional Commissioner post existing and District Collector himself is acting as Divisional Commissioner. The following members conducted the joint inspection:

1. Dr. M. Madhusudanan, Regional Director, Central Pollution Control Board, Regional Directorate, Chennai.
2. Dr. C. Palpandi, Scientist "C", MoEF&CC, Regional Office, South Eastern Zone, Chennai.
3. Sri B. Siva Prasad, Joint Chief Environmental Engineer, APPCB, Vijayawada.

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4. Sri Mutyala Raju Revu, IAS, Collector and District Magistrate, West Godavari District.

Present status of the project:

As informed by the Polavaram Irrigation Project (PIP) officials, the project construction work started during 2005-06 and present progress of Polavaram Head Works is 58.50%, Left Main Canal is 69.69%, Right Main Canal is 91.69%. The overall progress so far made in the project is 67.09%. 86.65% of the excavation works reportedly were completed. As per the construction schedule, concrete in Spillway including construction of bridge, concrete in spill channel and construction of Coffer dams should have been completed by May, 2019, but all these works are lagging behind. The main Earth Cum Rock Fill Dam (ECRF) was scheduled to be completed by the end of 2019. However, due to various reasons, ECRF dam is not likely to get completed before March, 2021 as reported by PIP. Meanwhile the entire work was terminated and pre-closed, Fresh tenders were invited by the State Government vide NIT No.01/2019-20, Dt.17.08.2019. A new agency/contractor was identified and entrusted the work vide agreement No.01/2019-20 dt. 08-11-2019.

Joint Inspection:

The Joint Committee assembled at the project site on 22-01-2020. The Committee had an interaction with the Applicant ie Dr. Pentapati Pulla Rao and farmers & residents nearby project area about their issues and grievances. The representation given by the Applicant was examined by the committee. The Committee had meeting with the project authorities and reviewed the progress on implementation of various recommendations of Joint Committee reports from 11.12.2018 subsequent reports thereon further, the Committee examined the action taken report submitted by the PIP. The Committee inspected the project area viz., Coffer Dam, Spill Channel etc.,

Observations of the Committee on ATR and other issues:

Observations of the committee on ATR:

Sl. No.	Recommendations of the Committee during Polavaram site visit on 11.12.2018	Observations of the committee during last joint committee visit 24-07-2019	Action Taken Report of PIP submitted on 22-01-2020	Observation / Remarks of the Committee on 22.01.2020
1	<p>Observed disposal of muck without proper height, levelling and gradient.</p>	<p>The project authority failed to submit any action taken report every 15 days as suggested by the four member joint committee during 25.04.219. However, it is reported that the excavation work has been stopped due to monsoon.</p>	<p>The contract of main dam package work was terminated and pre closed during 2019. Fresh tenders were called for and the balance works were awarded to the New Agency vide agreement No.01/2019-20 dt.08.11.2019. The contractor has started dewatering of spill channel & Stilling basin. The Earthwork excavation works in spill</p>	<p>It is reported that contract of main dam package work was terminated and pre-closed during August, 2019. Fresh tenders were called for and balance works were awarded to the new agency vide agreement No.01/2019-20, dt.08.11.2019.</p> <p>The PIP has informed that they will ensure</p> <ul style="list-style-type: none"> • Works to maintain proper slopes of existing muck dumps will be started immediately and will be completed with in one month. • After resumption of works by the new contractor, muck will be disposed maintaining the proper slopes as suggested by the Committee.

			<p>channel will be started after dewatering by February, 2020. After resumption of earth work excavation, muck will be disposed duly maintaining outward slopes of 1:1 or 1:5:1 (H:V) depending upon the cohesiveness of the soil to a maximum height of 20m and leveling the surface evenly, duly complying with the suggestions of the Committee.</p>	
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2	<p>No vegetation / greenbelt have been made on the dumps to stabilize and to prevent air pollution.</p>	<p>The Committee inspected BC Colony area. No major plantation activity noticed for a length of 1200 mtrs. stretch along Kademma drain. It was informed by Project Authority that they have planted about 400 pants during the period. Photographs of plantation enclosed. However, in the meeting the Project Authority informed that the comprehensive plantation programme at cost of Rs.2.74 Cr. Is pipeline which is to be taken up after receipt of orders of the</p>	<p>800 tree saplings were planted opposite to the B.C colony with the coordination of forest department, in the dump yard in two spells. The GoAP have accorded administrative sanction vide G.O.RT.No.35, dt.21.01.2020, for an amount of rrs.406.201 lakhs for the estimate to carrying out the Air Quality Monitoring, water quality tests by M/s. NEERI, Hyderabad for Rs.84.45 lakhs plus GST and plantation including providing tree guards, watering and</p>	<p>The Government of Andhra Pradesh issued GO. RT No. 35, dated 21.01.2020 giving administrative sanction for Rs. 306.5 Lakhs for “ Raisng of plantation and 3 year maintenance at Mulalanka dump yard. Tendering process is yet to be started by the PIP. After completion of tendering process and award of work, plantation will be started. GO Copy annexed (Annexure - 2).</p> <p>The government has also sanctioned an amount of Rs. 84.45 Lakhs for carrying out “Ambient Air Quality Monitoring and water quality tests etc.”. The work order in this regard addressed to CSIR, NEERI, Hyderabad dt.20.01.2020 is attached as (Annexure – 3)</p>
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		Government.	<p>maintenance for 3 years at Mulalankā dump yard for Rs.306.5 Lakhs including GST.</p> <p>Tendering process is initiated for taking up comprehensive plantation programme. After completion of tendering process, 32,400 plants at a spacing of 5mX5m each plant, will be planted and raised in the Moolalanka dump yard. Provision is also made for tree guards and watering facilities. The Plants will be maintained for a period of 3 years by the agency. Vermicompost</p>	
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			will be utilized as manure for the plants. ATR will be submitted for every 15 days as suggested by the Committee.	
3	The Project Authority may re-look at the utilization of 87 Acres acquired adjacent to the existing dumping site (Moolalanka dump site).	The Committee observed that no dumping activity is happening in the 87 Acres of additional area of Moolalanka lands. The Committee opines that the Project Authority shall put up a proposal to the withdrawal of the acquired land since, as per the revised plan there is no such requirement. The Project Authority is yet initiate follow up action in this	The acquisition of 87 Acres of land is in the final stage of award. Presently, the land is under the possession of Land owners only and they are cultivating the lands. A balance quantity of 33 lakh cum of soil has to be excavated from the Approach Channel. After utilizing 10 lakh Cum in the construction of ECRF Dam, the balance 23 lakh cum has to be place	During the earlier inspections, the project authorities were repeatedly informing the Committees that the land in question is in the final state of award, and same was informed in their ATRs. During the review meeting on 22.01.2020, the Revenue Divisional Officer, Jamgareddugidem, West Godavari District has informed to the Committee that the 87 acres in question was acquired by GoAP vide order dt.18.02.2018 (Annexure – 4) However, the land area mentioned in the award order was 85.35 acres. The Committee is of the opinion that since the land is used presently for agriculture by the farmers the Project Authority should avoid utilizing the land for dumping or for any non-agriculture

		regard.	<p>in the dump yard.</p> <p>A balance quantity of 72 Lakh cum has to be excavated from Spill channel. After excluding 20 lakh cum of sand portion the remaining 52 lakh of soil has to be placed in the dump yard.</p> <p>A balance quantity of 33 lakh cum has to be excavated from the Pilot Channel. After excluding 15 lakh cum of sand the remaining 18 lakh soil has to be place in the dump yard.</p> <p>Thus, a total quantity of about 93 lakh cum of excavated soil has to be place in the dump yard.</p>	purpose.
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			After dewatering in spill channel and finalization of balance drawings of Pilot channel and Spill channel right side slope exact quantities will be finalized and a decision can be taken on returning the unutilized land if any, out of this 87 Acres proposed for dumping.	
4	The Project Authority shall immediately prepare an action plan regarding feasibility of utilizing the excavated material within the project area and the	The progress and quantity of reutilization of muck as suggested in the previous meeting is not submitted by Project Authority.	The balance works were entrusted to the New Agency on dt.08.11.2019. The new agency has started Spillway concrete works and dewatering of Spill channel initially and soon will start other works.	<p>During the review, the PIP has informed that</p> <ul style="list-style-type: none"> • The balance works were entrusted to the New Agency on dt.08.11.2019. The new agency has started Spillway concrete works and dewatering of Spill channel initially and soon will start other works. • A total quantity of 130 Lakh Cum of Rock muck dumps are available at site

<p>feasibility of using the land already demarcated near the 'O' point.</p>		<p>A total quantity of 130 Lakh Cum of Rock muck dumps are available at site on right side and further about 17.2 Lakh Cum of useful rock muck will come from excavation 902 Hill and about 60 Lakh Cum will come from excavation of power house foundations making the total rock muck available 207.2 lakh cum.</p> <p>So far 41.49 Lakh cum of rock muck has been utilized in partially executed Upstream and Downstream Cofferdams. Further 207 lakh cum of rock muck</p>	<p>on right side and further about 17.2 Lakh Cum of useful rock muck will come from excavation 902 Hill and about 60 Lakh Cum will come from excavation of power house foundations making the total rock muck available to the tune of about 207.2 lakh cum.</p> <ul style="list-style-type: none"> • So far 41.49 Lakh cum of rock muck has been utilized in partially executed Upstream and Downstream Cofferdams. Further 207 lakh cum of rock muck will be required for the construction of balance cofferdams, ECRF dam in gap-II, upstream left side guide bund of Approach Channel and for the river protection works. The total rock muck will be utilized in the above works from February, 2020 to December, 2021. <p>The Government land demarked near the zero point cannot be utilized for dumping as the</p>
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			<p>will be required for the construction of balance cofferdams, ECRF dam in gap-II, upstream left side guide bund of Approach Channel and for the river protection works. The total rock muck will be utilized in the above works from February, 2020 to December, 2021.</p> <p>The Government land demarked near the zero point cannot be utilized for dumping as the excavated muck has to be transported through Polavaram village. The land will be utilized for the future needs of the</p>	<p>excavated muck has to be transported through Polavaram village. The land will be utilized for the future needs of the project appropriately.</p>
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			project appropriately.	
5	Project Authority made the commitment and assured before the Committee that henceforth i.e., 11.12.2018 onwards dumping of mucks will not be done near the BC colony area. Copy of commitment is annexed as Annexure - 'C'.	The Project Authority shall continue to abide by their commitment.	The dumping of muck near B.C Colony has been stopped as promised to the committee.	The Project Authority shall continue to abide by their commitment.
6	The project authority shall regularly carry cut air quality monitoring in line with National Ambient Air Quality Monitoring	No comprehensive AAQM has implemented by the project authority. However, M/s. NEERI, Hyderabad was engaged for May 2019 and M/s Envi Tech Pvt Ltd for	The Ambient Air Quality Management (AAQM) has been conducted in five places in May, June and July of 2019 and on 18.01.2020. The study reports of May, June &	The Ambient Air Quality Management (AAQM) has been conducted in five places in May, June and July of 2019 and on 18.01.2020. The study reports of May, June & July have already been submitted and the latest reports are also submitted to APPCB and Polavaram Project Authority on dt.21.01.2020.

	<p>Programme and submit reports to MOEF & CC/APPCB.</p>	<p>June 2019 for monitoring AAQM at 5 places including BC Colony. Photographs and analysis reports enclosed (Copy enclosed as Annexure - C). The Committee examined the reports submitted and found that PM₁₀ and PM_{2.5} exceeded at four places out of five places monitored in May 2019. To get conclusive evidence, a comprehensive AAQM is required.</p>	<p>July have already been submitted and the latest reports are also submitted to APPCB and Polavaram Project Authority on dt.21.01.2020. The GoAP have accorded administrative sanction vide G.O.RT.No.35, dt.21.01.2020 for rs.406.21 Lakhs for the Estimate for carrying out the Air Quality Monitoring, water quality tests by M/s. NEERI Hyderabad for Rs.84.45 lakhs plus GST and plantation including providing Tree guards,</p>	<p>The GoAP have accorded administrative sanction vide G.O.RT.No.35, dt.21.01.2020 for rs.406.21 Lakhs for the Estimate for carrying out the Air Quality Monitoring, water quality tests by M/s. NEERI Hyderabad for rs.84.45 lakhs plus GST and plantation including providing Tree guards, watering and maintenance for 3 years at Mulalanka dump yard for Rs.306.50 lakhs. The work order was place on M/s. NEERI, Hyderabad vide work order No.SE/PIPHW/OT1/AEE1/EIA/Vol.11/01/2019-20, Dt.20.01.2020 for carrying out the AAQM and water quality studies for one year. Hence, the reports prepared by NEERI, Hyderabad, by collecting data of Air environment, Noise environment, Ground water and surface water environment and soil environment on line with National Ambient Air Quality Monitoring Programme will be submitted to APPCB & MoEF regularly as</p>
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			<p>watering and maintenance for 3 years at Mulalanka dump yard for Rs.306.50 lakhs.</p> <p>The work order was place on M/s. NEERI, Hyderabad for carrying out the AAQM and water quality studies for one year.</p> <p>Hence, the reports prepared by NEERI, Hyderabad, by collecting data of Air environment, Noise environment, Ground water and surface water environment and soil environment on line with National Ambient Air Quality Monitoring</p>	<p>suggested by the Committee.</p>
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			Programme will be submitted to APPCB & MoEF regularly as suggested by the Committee.	
7	Strengthening of dump sites with proper heights and slopes along with vegetative cover may be planned immediately in consultation with technical experts.	Progress as suggested in Point No.2 may be complied.	The balance works were entrusted to the New Agency vide Agreement no.01/2019-20, dt.08.11.2019. The contractor has yet to start the earth work excavation. After completion of dumping to a maximum height of 30m with proper slopes, comprehensive planning for development of vegetative cover in the dump yard in consultation with	Progress as suggested in Point No.2 may be complied.

			<p>Horticulture Department, Forest Department & Agricultural Department will be taken up as suggested by the committee. GoAP have accorded approval for the Estimate of comprehensive avenue plantation programme for Rs.321.75 lakhs vide G.O.RT.No.35, dt.21.01.2019.</p> <p>32,400 plants at a spacing of 5mX5m will be raised in Moolalanka dump yard by completing the tendering process by March, 2020.</p>	
8	The Committee has verified the	As informed, report from IIT Delhi is still awaited	The problem of sliding of right sided bank of spill	It is reported by the Project Authority that the problem of sliding of right sided bank of spill

<p>restoration of roads after development of cracks as reported in the project approach road during the last monsoon season. The report obtained from Central Design Organization, Vijayawada, AP is annexed as Annexure - 'D'.</p>	<p>on the permanent protective measures on the sliding of embankments. Opinion of experts may be followed.</p>	<p>channel was studied by Prof Ayothiramam of IIT, Delhi and the report furnished by him for providing 35m depth of stone columns was discussed in the 111th DDRP meeting. The agency expressed its inability to construct stone columns to a depth of 35m as recommended by IT, Delhi and proposed alternative structures to Earthen Embankment. Various alternatives were discussed by the members of the panel and it was decided that the agency shall submit</p>	<p>channel was studied by Prof Ayothiramam of IIT, Delhi and the report furnished by him for providing 35m depth of stone columns was discussed in the 111th DDRP meeting. The agency expressed its inability to construct stone columns to a depth of 35m as recommended by IT, Delhi and proposed alternative structures to Earthen Embankment. Various alternatives were discussed by the members of the panel and it was decided that the agency shall submit the alternative ground improvement technique or any suitable option in consultation with IIT Delhi and CSMRS. Prof Ramana IIT,, Delhi and Mrs. R.Chitra, CSMRS, Delhi have been addressed to furnish suitable option for arresting slipping of banks and they are planned to inspect the site after dewatering of Spill channel. The dewatering of spill channel was started from 16.12.2019 by installing 28 pumps of total capacity about 4000 HP and will be completed</p>
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			<p>the alternative ground improvement technique or any suitable option in consultation with IIT Delhi and CSMRS. Prof Ramana IIT,, Delhi and Mrs. R.Chitra, CSMRS, Delhi have been addressed to furnish suitable option for arresting slipping of banks and they are planned to inspect the site after dewatering of Spill channel. The dewatering of spill channel was started from 16.12.2019 by installing 28 pumps of total capacity about 4000 HP and will be completed by</p>	<p>by dt.14.02.2020. Necessary protective measures will be taken up as per their suggestions.</p>
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			dt.14.02.2020. Necessary protective measures will be taken up as per their suggestions.	
9	Adequate dust suppression measures like providing water spraying may be arranged till good vegetative cover attained. Similarly, water spraying may be arranged for wetting the approach "roads/ village roads etc. at the project areas and nearby villages."	It is reported that being the monsoon season, the wetting of roads / village roads are temporarily suspended. About 5 tankers are engaged as a emergency measure in this regard.	Five water tankers have been engaged continucusly for spraying water on the approach roads to suppress the dust. After resumption of Earth work, more tankers will be put to use to suppress the dust as per requirement and as suggested by the committee.	During inspection the committee have observed the spraying of water on approach road to suppress the dust. The PIP further informed that after resumption of earth work the number of tankers engaged will be increased according to the requirement as suggested by the committee.

Issues raised by the Applicant and Committee's observations:

- Based on NGT directions 07.11.2019 in O.A.No.857 of 2018 the petitioner has addressed an E-mail dated 15.12.2019 (**Annexure – 5**) to the District Collector, West Godavari District and also personally submitted a representation before the committee on 22.01.2020.
- The Committee has reviewed the petition based on the prevailing Land Acquisition Act, of 2013 and opined that the petitioner shall approach appropriate authority for further remedial action. In the meeting the Collector was referring RoC.No.182/2016(R&R), Dt.05.12.2019 wherein land compensation payment details as per the norms of the LA&RR Act, 2013 already being passed. Copy of the compensation order to the land owners is (**Annexure – 6**).

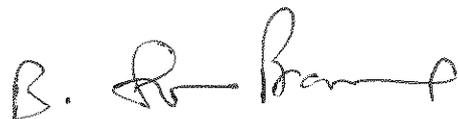
Other issues and committees observations:

- The issue of flooding needs and Re-habilitation measures taken were discussed with PIP and the District Collector, West Godavari. The District Collector has provided an exhaustive report on Re-habilitatory measures about Godavari floods in August, 2019 in Polavaram, Kukunurru, Velairpadu mandals of West Godavari District. The reports includes the measures taken on (i) medical camps, (ii) Launches & Boats deployed, (iii) Generators Deployed, (iv) Teams deployed (V) Distribution of Vegetables, (vi) Distribution of Essential Commodities, (vii) Distribution of Tarpaulins, (viii) Distribution of Kerosine Oil, (ix) Supply of drinking water, (x) Special relief Amount, (xi) Relief Camps and (xii) Total incurred amount. Comprehensive report is (**Annexure – 7**) . Further the Committee discussed with the PIP officials on technical measures taken on the containing the flood situations. The PIP has submitted the detailed plan of LA&RR of Polavaram Irrigation Project at +45.72 contour and LA&RR upto +41.15 mts contour and details of R&R status contour wise as phase -1 and Phase -2. Further, the PIP has informed that the coffer dam height was maintained much lower levels upto +35 mts. contour and provided necessary documents as proof to the committee placed as (**Annexure – 8**). The PIP has provided the discharge details in cusecs date wise from 27.07.2019 to 10.10.2019 depleting the level of the water at upstream coffer dam level. The detail is provided as (**Annexure – 9**). Committee stressed the point that the project Authority should take all necessary

measures and strengthening work related to dam safety and completion and LA&RR before next monsoon. An overview map of the project is provided as **(Annexure – 10)**. The Committee also discussed in detail about the minutes of the DDRP meeting held on 10.06.2019. The PIP officials provided detailed measures taken item wise, which is annexed **(Annexure - 11)**. It is observed that the PIP is following the decisions of the DDRP meeting.

- The Committee observed that the clarifications sought on the issues of the declaration of eco sensitive zone i.e., Papikonda National Park are yet to be clarified. The Committee directed the representative of the Forest Department attended the meeting to get clarified from Government of India, MoEF & CC, Wild Life Division, New Delhi as directed in the Joint reported dated 24.07.2019. However, the representative informed that a communication has been sent on 17.12.2019 **(Annexure - 12)** to the Principal Chief Conservator of Forests, Hyderabad to review the issue of notification of eco sensitive zone for Papikonda Eco Sensitive Zone,
- The issues related to the poor maintenance of the diversion roads within the project area and outside were discussed with the PIP. The PIP has submitted the ancillary works estimation including diversion roads proposals to the Committee annexed as **(Annexure – 13)**. The Committee has stressed the need of the periodic maintenance of the arterial roads so that only minimum disturbance is caused to the common people residing at the project area.
- The issue of Environmental Clearance (EC) related to additional land acquired by the project as per the provisions of the Right to Fair Compensation and Transparency in land Acquisition and Re-habilitation & Re-settlement Act, 2013 was also discussed. The Committee again stressed that the PIP shall provide necessary documents showing that the additional land acquired is part of the project area.
- The Superintending Engineer who took charge as Project Authority has informed that necessary documents shall be provided to the Committee on priority. The PIP informed to the Committee that an additional affidavit shall also be filed directly to the Hon'ble NGT by the PIP including the progress made on ATR before next date of hearing.

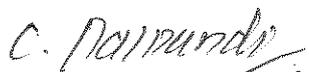
The Committee is of the opinion that the project progress including ATR and other issues discussed in the Joint report shall be reviewed by Chief Executive Officer of Polavaram Project Authority and report the progress every quarter point wise to the Government of India, Ministry of Jal Shakthi and to the Government of Andhra Pradesh for compliance.



B. Siva Prasad,
Joint Chief Environmental Engineer,
APPCB, Vijayawada



Dr. M. Madhusudanan, Scientist (E),
Scientist (E) & (Regional Director,
Chennai), Central Pollution Control
Board, Regional Directorate,
Bengaluru.



Dr. C. Palpandi, Scientist "C",
MoEF&CC, Regional Office
(South Eastern Zone), Chennai



Mutyala Raju Revu, IAS,
Collector and District Magistrate,
West Godavari

My LAND ACQUIRED IN 2006 ²⁵

ఆర్.ఓ.సి.నెం. 102/2013(డి.టి)

తహసీల్దారు వారి కార్యాలయం,
పోలవరం, ది.18.4.2013.

నుండి

శ్రీ ఐ.నాగేశ్వరరావు, బి.ఎ,
తహసీల్దార్
పోలవరం

వరకు

శ్రీ రెవిన్యూ డివిజనల్ ఆధికారి,
జంగారెడ్డిగూడెం.

P. PULLARAO

No COMPENSATION

అయ్యా,

విషయం :- భూ సేకరణ - ఇందిరాసాగర్ ప్రోజెక్ట్ - పోలవరం మండలం - పోలవరం గ్రామం - శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు. గంగరాజు - ఆర్.ఎస్.నెం.338/2 లో ఎ.2.74 సెంట్లు భూమికి నష్టపరిహారం మంజూరు కౌరకు -నివేదిక గురించి.

- సూచిక:-
- (1) శ్రీ రెవిన్యూ డివిజనల్ ఆధికారి, జంగారెడ్డిగూడెం వారి లేఖ నెం.718/2006, తేది.18.2.2013.
 - (2) ఈ కార్యాలయపు లేఖ నెం.102/2013, తేది.21.3.2013.
 - (3) శ్రీ బ్యాంక్ మేనేజర్, స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, పోలవరం వారి లేఖ నెం. ఎఫ్ ఎస్. స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, పోలవరం, ది.16.4.2013.

RDO, JRGudem

Pl. Submit ATR.

Raju,

2/01

పై సూచికలను తమ దృష్టికి తీసుకురావడమైనది.

పోలవరం మండలంలోని ఇందిరాసాగర్ పోలవరం ప్రోజెక్ట్ బండ్ -2 నిర్మాణము కొరకు ఆర్.ఎస్.నెం.337 వరైల్.లలో మొత్తం విస్తీర్ణం ఎ.24.57 సెంట్లు భూమిని భూసేకరణ చేయడమైనది. సదరు భూ సేకరణలో పోలవరం గ్రామకాపురస్తుడైన శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు.గంగరాజు అనువారికి సంబంధించిన భూమి ఆర్.ఎస్.నెం.338/2 లో ఎ.2.74 సెంట్లు భూమిని కూడా భూసేకరణ చేసియున్నారు.కానీ సదరు సమయంలో వారికి మంజూరైన సొమ్ము రూ.2,87,963/-లు(చెక్ నెం.49450, తేది.31.8.2007) సొమ్మును ధరభాస్తుదారుడి తల్లిగారైన పెంటపాటి లలితాదేవి భర్త.లేటు.గంగరాజు అనువారు తీసుకునియున్నారని సూచిక 1 ద్వారా శ్రీ రెవిన్యూ డివిజనల్ ఆధికారి, జంగారెడ్డిగూడెం వారు తెలుపుచూ సదరు విషయంపై విచారణ చేసి నివేదిక సమర్పించవలసిందిగా ఆదేశించియున్నారు.

Please see page 4.

సదరు పై విషయంపై విచారణ చేయగా శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు. పేరున మంజూరైన చెక్కును వారి తల్లిగారైన శ్రీమతి పెంటపాటి లలితాదేవి భర్త.లేటు. అనువారు తీసుకుని మరల సదరు చెక్కును వెనుకకు యిచ్చియున్నారని విచారణలో తెలిపియ మరియు సదరు విషయంపై స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, పోలవరం బ్రాంచ్ మేనేజరు సంప్రదించగా వారు సదరు చెక్కుకు సంబంధించి ఏవిధమైన లావాదేవీలు జరిగియుం లిఖితపూర్వకంగా లేఖ యిచ్చియున్నారు.

సూచిక 2లో తహసీల్దారు పోలవరం వారు శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు. గు అనువారికి నష్టపరిహారం సొమ్ము రూ.2,87,963/- లు (చెక్కు నెం.049450, తేది.31.8.2007) న మారించా, లేదా? అను విషయంపై శ్రీ బ్రాంచ్ మేనేజర్, స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, పోలవరం కోరగా పై సూచిక 3లో వారు వారి రికార్డులు ప్రకారం ది.31.8.2007 నుండి ది.31.3.2008 వరకు చెక్కు నగదుగా మారలేదని తెలియజేసియున్నారు.

కావున సదరు పై విషయముల దృష్ట్యా ధరఖాస్తుదారుడైన శ్రీ పెంటపాటి పుల్లారావు లేటు.గంగరాజు అనువారికి సంబంధించిన ఆర్.ఎస్.నెం.338/2 లో ఎ.2.74 సెంట్లు భ నష్టపరిహారము మంజూరు చేసి యిచ్చుటకు అభ్యంతరం లేదని తెలియపర్చుకొనుచూ సూ ప్రకారం సదరు విషయమునకు సంబంధించిన బ్యాంకు అధికారి వారిచ్చిన లేఖ కాపీని యిందుతో పరిశీలనార్థం జతపరచడమైనది.

జత: పై తెలిపినవన్నీ.

తమ విశ్వసనీయ,


తహసీల్దార్
పోలవరం.

యిందలి నకలు శ్రీ పెంటపాటి పుల్లారావు

తండ్రి.లేటు.గంగరాజు, పోలవరం

3

27

3

ఆర్.ఓ.నెం. 102 /2013(డి.టి)

తహసీల్దారు వారి కార్యాలయం,
పోలవరం, డి. 21.3.2013.

నుండి

వరకు

శ్రీ బి.నాగేశ్వరరావు, బి.ఎ.

శ్రీ బ్యాంక్ మేనేజర్,

తహసీల్దార్

స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా,

పోలవరం.

పోలవరం.

అయ్యా

విషయం :- భూ సేకరణ - ఇందిరాసాగర్ ప్రాజెక్ట్ - పోలవరం మండలం - పోలవరం గ్రామం - శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు. గంగరాజు - నష్టపరిహారం చెక్కు నగదుగా మార్చుకొనుట పై - నివేదిక గురించి.

సూచిక:-

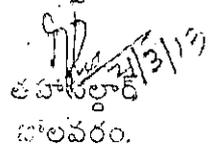
- (1) శ్రీ రెవెన్యూ డివిజన్ అధికారి, జంగారెడ్డి గూడెం వారి లేఖ నెం.718/2006, తేది.18.2.2013.
- (2) శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు.గంగరాజు, పోలవరం వారి ధరఖాస్తు, తేది.25.10.2013.

పై సూచికను తమ దృష్టికి తీసుకురావడమైనది.

పోలవరం మండలంలోని ఇందిరాసాగర్ ప్రాజెక్ట్ నిర్మాణము కొరకు ఆర్.ఎస్.నెం.338/2 లోని ఎ.2.74 సెంటు భూమిని భూ సేకరణ చేయడమైనది. సదరు భూమికి శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు.గంగరాజు అనువారికి నష్టపరిహారం సొమ్ము రూ.2,87,993/-లు (చెక్కు నెం.049450, తేది.31.8.2007) మంజూరు చేయడమైనది. కానీ సదరు రైతు ఆయిన శ్రీ పెంటపాటి పుల్లారావు తండ్రి.లేటు. గంగరాజు అనువారు సదరు చెక్కును తీసుకునియుండలేదని, కావున సదరు నష్టపరిహారమును మంజూరు చేయవలసిందిగా సూచిక 2లో ధరఖాస్తు చేసియున్నారు.

కావున సదరు పై విషయముల దృష్ట్యా ధరఖాస్తుదారుడి పేరున పై తెలిపిన చెక్కు నగదుగా మారినది, లేనిది తెలియజేయవలసిందిగా కోరడమైనది.

తమ విశ్వసనీయ,


తహసీల్దార్
పోలవరం.

యిందలి నకలు శ్రీ రెవెన్యూ డివిజన్ అధికారి, జంగారెడ్డి గూడెం వారికి తగు సమాచార నిమిత్తం సమర్పించడమైనది.

Page 4 28 4

STATE BANK OF INDIA
POLAVARAM
WEST GODAVARI DIST
PH. NO: 08811-251616

TAHSILDAR
O/o TAHSILDAR
POLAVARAM

F.NO:

DATE: 16.04.2013

Dear Sir,

Sub: Non-payment of Cheque No: 049450 dated 31.08.2007 for Rs.2,87,963/-
Favouring Sri. Pentapati Pulla Rao S/o Gangaraju

Ref: Your letter R.O.C. No: 102/2013 (D.T.) dated 21.03.2013

With reference to the captioned cheque, we have to advise that the Cheque was not presented for payment to the Bank for the period from 31.08.2007 to 31.03.2008 as per the records available at the Branch.

Yours faithfully,
For STATE BANK OF INDIA
BRANCH MANAGER
Branch Manager, Polavaram

Roc No.718/2006

Revenue Divisional Office,
Jangareddigudem, Dt.18.02.2013

From
Sri N.V.V.Satyanarayana, M.A.,B.L.,
Revenue Divisional Officer,
Jangareddigudem and
R&R Officer,
Indira Sagar (Polavaram) Project.

To
The Tahsildar,
Polavaram.

Sir.

Sub:- Land Acquisition - Indira Sagar (Polavaram) Project - West Godavari District - Polavaram Mandal Polavaram Village - R.S.No. 337/2, Ac.24.57 cts - Acquisition of land for Construction of Bund II for RMC under Indira Sagar (Polavaram) Project - Land acquired and Award passed - Payment of compensation requested by Sri P.Pulla Rao of Polavaram Village - Regarding.

Ref:- 1) This office Roc No.718/06(LA-ISP), Dt.31.08.2007 (Award No.9/2006, Dt.31.08.2007)
2) Petition of Sri P.Pulla Rao S/o Ganga Raju of Polavaram Village received on 25.10.2012.

Sri Pentapati Pulla Rao S/o Ganga Raju of Polavaram Village has put in a petition addressing the Tahsildar, Polavaram stating that he owns an extent of Ac.2.74 Cts. in R.S.No.238/2 of Polavaram Village and the same extent was acquired for Formation of Bund-II and for excavation of RMC of Indira Sagar (Polavaram) Project and that he learnt that the cheque for an amount of Rs.2,87,963/- towards land compensation due to him is available in Revenue Divisional Officer's Office, Jangareddigudem and finally requested to arrange the issue of the cheque to him.

In this connection, the connected record was got verified. As seen from the award bearing No.9/2006, Dt.31.08.2007 an extent of Ac.24.57 Cts., in R.S.No.337 etc of Polavaram Village was acquired for Formation of Bund II and excavation of RMC under Indira Sagar (Polavaram) Project in which the petitioner's land measuring Ac.2.74 Cts covered by R.S.No.338/2 of Polavaram Village was also involved in acquisition. The apportionment of Award under Item No.II speaks that the petitioner Sri Pentapati Pulla Rao S/o Ganga Raju of Polavaram has not attended the award enquiry. The award amount of Rs.3,66,340/- was ordered to be kept in Civil Deposit U/s.30 and 31(2) of Land Acquisition Act.

[On verification of acquittance it is found the signature of his mother Smt P.Lalitha Devi in token of having received the cheque bearing No.049450 for an amount of Rs.2,87,963/-]

In the above circumstances, I request you to enquire into the matter with reference to the connected record dealt with in your office and submit your detailed report explaining the correct reasons for what extent we can solve the pending issue. A copy of petition is herewith enclosed for necessary action.

This should be treated as specially urgent.

Yours faithfully,
Sd/- N.V.V.Satyanarayana,
Revenue Divisional Officer,
Jangareddigudem and
R&R Officer,
Indira Sagar (Polavaram) Project.

//t.c.b.o.//

Page 4

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STATE BANK OF INDIA
POLAVARAM
WEST GODAVARI DIST
PH. NO: 08811-251616

TAHSILDAR
O/o TAHSILDAR
POLAVARAM

F.NO:

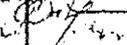
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Sub: Non-payment of Cheque No: 049450 dated 31.08.2007 for Rs.2,87,963/-
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With reference to the captioned cheque, we have to advise that the Cheque was not presented for payment to the Bank for the period from 31.08.2007 to 31.03.2008 as per the records available at the Branch.

Yours faithfully,
For STATE BANK OF INDIA

BRANCH MANAGER
Branch Manager, Polavaram

Email

Fwd: APPCB-RO-ELR-Inspection of oa no 857/2018, Polavaram project, AP

From : commrr16@gmail.com

Fri, Jan 17, 2020 02:45 PM

Subject : Fwd: APPCB-RO-ELR-Inspection of oa no 857/2018, Polavaram project, AP

To : Kartikeya Misra, IAS <collector_egd@ap.gov.in>, Bhaskar Katamneni, I.A.S., Collector, West Godavari <collector_wgd@ap.gov.in>, SUPERINTENDENT-G <egosupdtg@nic.in>, fsupdtwgr r <fsupdtwgr.r@gmail.com>, rdojrg@rediffmail.com

Sir,

Please go through the mail below and submit the information requested by the Chief Engineer, PIPHW, Dowlaiswaram by today evening. Same will be forward to the Government by Tomorrow.

With Regards,
Commissionerate, R&R,
Government of Andhra Pradesh
Venkata Novus Elite, 1st Floor,
Opp.Andhra Hospitals, Gollapudi,
Vijayawada - 521 225 AMARAVATI

EE, PCB
Raja,
17/01

Please consider the environment before printing this e-mail!

----- Forwarded message -----

From: S.E, PIPHW Circle, Dowlaiswaram <seishw@gmail.com>

Date: Fri, Jan 17, 2020 at 1:27 PM

Subject: APPCB-RO-ELR-Inspection of oa no 857/2018, Polavaram project, AP

To: EE, ISHW Div3, Polavaram <eeishw3@gmail.com>, EE2ISP Dvn.2 <ee2isp@gmail.com>, eeishwdivn5@yahoo.com <eeishwdivn5@yahoo.com>, Eeisp Spillway <eeispspillway@yahoo.com>, Executive Engineer EE <eeisphw4@yahoo.com>, Executive Engineer ISPHW Division No 8 <eeisppdn8@gmail.com>

Cc: <splcoll.piprjy@gmail.com>, Commissioner R&R <commrr16@gmail.com>

Sir,

Please find the attachment.

Superintending Engineer,
Polavaram Irrigation Project
Head-works Circle
Dowlaiswaram, E.G Dist.
A.P

----- Forwarded message -----

From: SURYAPALEM VENKATESWARLU <roelr-ee1@appcb.gov.in>

Date: Fri, 17 Jan 2020 at 13:09

Subject: APPCB-RO-ELR-Inspection of oa no 857/2018, Polavaram project, AP

To: <eeishw3@gmail.com>, <seishw@gmail.com>, <ceishw@gmail.com>

Cc: BATCHU SIVA PRASAD <unit1-jcee@appcb.gov.in>, T.Rajendra Reddy JCEE <zovsp-jcee@appcb.gov.in>, APPCB HO LEGAL <hopcblegal@gmail.com>

32

Sir,

Please refer to my telephonic discussion today.

Please find attached below the trailing mail of Head Office, APPCB, Vijayawada and request to send the information as requested by the member i.e., **Report filed by the Project proponent on 24.10.2019, report filed by Water Resources Department and Dam report meeting review and minutes on 10.06.2019, Google maps (before, during different stages of construction and present status)** and also latest status report on Implementation of Directions/Recommendations of Joint Inspection.

The above information is required by **11 AM, 18.01.2020** positively.

From: "BATCHU SIVA PRASAD" <unit1-jcee@appcb.gov.in>
To: "SURYAPALEM VENKATESWARLU" <roelr-ee1@appcb.gov.in>
Cc: madhu1960@gmail.com, "SASTRY EE APPCB" <unit1-ee1@appcb.gov.in>
Sent: Thursday, January 16, 2020 6:52:03 PM
Subject: Fwd: Inspection of oa no 857/2018, Polavaram project, AP

Pls contact the irrigation people and get the information sought in the trailing mail and sent to the committee members.

With Regards
 B Siva Prasad
 JCEE

From: madhu1960@gmail.com
To: drppullarao1@gmail.com, "BATCHU SIVA PRASAD" <unit1-jcee@appcb.gov.in>
Cc: "T.Rajendra Reddy JCEE" <zovsp-jcee@appcb.gov.in>, "K.Sri Rama Murthy" <unit1-see1@appcb.gov.in>, "SASTRY EE APPCB" <unit1-ee1@appcb.gov.in>, "A.Subbarao , SEE" <unit4-see1@appcb.gov.in>
Sent: Tuesday, January 14, 2020 5:57:02 PM
Subject: Re: Inspection of oa no 857/2018, Polavaram project, AP

Kindly read the date of arrival at Rajmundry as on 21-01-2020 evening, 20.55 Hrs by Indigo 6E7125

On Tue, 14 Jan 2020 at 13:26, Dr. Madhusudanan M <madhu1960@gmail.com> wrote:

Sir
 This is to confirm that I shall reach Rajmundry on 22nd evening by Indigo flight. (20 Hrs, details shall follow) .

The inspection date is proposed on 22nd and 23rd January 2020 as discussed.

While going through the judgement dt 07-11-2019, it is referring about three reports

- a) Report filed by project proponent on 24-10-2019
- b) Report filed by Water resources department , state of Andhra Pradesh.
- c) Dam report meeting review & minutes on 10-06-2019

Also kindly get google map: before, during different stages of construction and present status.

Kindly get these reports/maps for updates before inspection. Also take necessary permission etc to visit coffer dam area, meet people about rehabilitation/large scale loss/submergence issues etc.

Also alert the project proponent to prepare a status report and present before the committee.

--

Regards,

Dr.M.Madhusudanan, Scientist 'E' (Regional Director)

33

Central Pollution Control Board,

**Regional Directorate, 1st Floors, Nisarga Bhawan, A-Block, Thimmaiah Road, 7th D cross,
Bengaluru 560086**

**(O)91 080 23233996 (R)91 80 23586793 (M),08745057374, 09448019014
(Ministry of Environment Forest & CC, Govt. of India, New Delhi)**

--
Regards,

Dr.M.Madhusudanan, Scientist 'E' (Regional Director)

Central Pollution Control Board,

**Regional Directorate, 1st Floors, Nisarga Bhawan, A-Block, Thimmaiah Road, 7th D cross,
Bengaluru 560086**

**(O)91 080 23233996 (R)91 80 23586793 (M),08745057374, 09448019014
(Ministry of Environment Forest & CC, Govt. of India, New Delhi)**

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Water Resources Department - Polavaram Irrigation Project-Polavaram-West Godavari District - Carrying out the Air Quality Monitoring and Water Quality Tests - preparation of reports to MoEF and APPCB & Raising of plantation and 3 year maintenance at Mulalanka dump yard for an amount of Rs.406.201 Lakhs - Administrative sanction - Orders - Issued.

WATER RESOURCES (Proj.I) DEPARTMENT

G.O.RT.No.35

Dated:21/01/2020
Read the following:-

1. From the Chief Engineer, PIPHW Unit, Polavaram, Lr.No.CE/PIPHW/DCE2/OT3 /AEE1/M1/2019/145M Dated.23-04-2019.
2. From the Chief Engineer, PIP Head works Unit, Polavaram. Lr.No.CE /PIPHW/ DCE-2/OT3/AEE1/AAQ/492M Dated.17.10.2019.
3. From the Chief Engineer, PIP Head Works Unit, Polavaram Lr.No.CE /PIPHW /DCE/OT1/AEE2/AAQ/10M Dt:02.01.2020.

ORDER:

In the references read above, the Chief Engineer, Polavaram Irrigation Project Head Works, Polavaram has stated the Ministry of Environmental & Forests has granted clearance to the Polavaram Irrigation Project on 25-10-2005 and mentioned that the clearances is subject to the implementation of environmental safe guards have to be implemented while doing the earth work excavation as well as dumping of excavated soils as part of the Environmental Impact Assessment.

2. He has further stated that the OA No.857 of 2018 has been filed by Dr.P.Pulla Rao towards the pollution effects of dumping activity being performed in Polavaram Irrigation Project. In this regard, a 4 member committee constituted by the Hon'ble NGT, New Delhi has been visited the site on 11-12-2018 and observations were communicated vide O.A.No.857 of 2018 on Dt.29-12-2018.

3. He has further stated that the Principal Scientist, NEERI, Hyderabad and his team members have inspected the Polavaram Irrigation Project site on 01-02-2019 regarding Air Quality Monitoring, Noise level, Water Quality tests and preparation of reports to MOEF and APPCB.

4. As per the suggestion of the team the Superintending Engineer, PIPHW Circle, Dowlaiswaram has submitted the estimate for 1) Carrying out the Air Quality Monitoring and Water Quality Tests - preparation of reports to MOEF and APPCB and 2) Raising of plantation and 3 year maintenance at Mulalanka dump yard. (The detailed provisions are annexed to this order) .

(p.t.o)

::2::

5. The rates for the above item of works are adopted as supplied by the Forest Department Forest Schedule of Rates for the year 2018-19. The total Estimate amount including these two components and GST 18.00% is Rs.4.2297 crores and the Chief Engineer, PIPHW has requested the Government for favour of according administrative approval.

6. Government after careful examination, hereby accord administrative sanction for the works "1) Carrying out the Air Quality Monitoring and Water Quality Tests – preparation of reports to MOEF and APPCB & 2) Raising of plantation and 3 year maintenance at Mulalanka dump yard" for an amount of Rs.406.201 Lakhs subject to the Chief Engineer, Polavaram Irrigation Project Head Works shall ensure i) correctness of quantities, rates and data proposed in the estimates and ii) Supporting data for the rates for certain items i.e watch & ward etc are not furnished. The same shall be arrived.

7. The expenditure shall be chargeable to Head of Account "DA 4700 – Capital Outlay on Major Irrigation 01-Major Irrigation – Commercial – MH(120) – Polavaram Barrage – GH (11)- State Development Plan – SH (26) D & A works – GH (12) Central Assistance to State Development Plan (CASDP) SH (26) Dam & Appurtenant works – 530 Major Works – 531 Other Expenditure".

8. The Chief Engineer, Polavaram Irrigation Project Head Works, Polavaram shall take necessary action accordingly.

9. This order issues with the concurrence of the Finance (FMU.WR.I) Department, vide their U.O.No. FIN01-FMU0PC(WR3)/61/2019-FMU-WR-III , dated 13.01.2020.

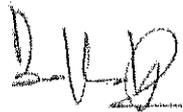
(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**ADITYA NATH DAS
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To
The Chief Engineer, Polavaram Irrigation Project Head Works, Polavaram

Copy To:
The Accountant General, A.P, Hyderabad,
The Pay & Accounts Office, A.P, Ibrahimpatnam, Vijayawada,
The Director of Works & Accounts, Vijayawada,
Finance (FMU-WR III) Department,
SF/SC.

//FORWARDED::BY ORDER//


SECTION OFFICER

(Annexure to G.O.Rt.No. 35 Water Resources (Project.I) Department, dated. 21/01/2020)

1) Carrying out the Air Quality Monitoring and Water Quality Tests – preparation of reports to MOEF and APPCB with the following provisions:

1. To identify the monitoring locations for air, water and soil quality based on local meteorology, land cover/topography and other available information.
2. To monitor air quality (AAQ), noise levels and water quality, soil quality at identified locations in and around Polavaram Irrigation Project Head works site, Polavaram.
3. To assess the AAQ levels, noise levels and water quality, soil quality in and around near Polavaram Mulalanka dump yard site and suggest suitable mitigation measures, if required.
4. The environmental quality data will be generated in the project site on monthly basis in the year excluding monsoon season (June-August). The environment assessment includes generation of data on the air, noise and water environments of the study area.
5. The total budgetary offer for carrying monitoring and assessment of environmental measures in one year is Rs.84.45 lakhs plus GST extra as applicable at the time of payment. And

2) Raising of plantation and 3 year maintenance at Mulalanka dump yard vide letter dated.17.04.2019 with the following provisions.

1. Provision for Alignment & fixing planting point for avenue plants.
2. Provision for Cost and collection of stakes including cost, collection, transportation and fixing in the pit.
3. Provision for Cost of tall plants & grafted fruit bearing trees.
4. Provision for Transportation charges of plants.
5. Provision for planting the bag plants, tree guards & etc.,
6. Provision for Replacement of casualties @ 20%
7. Provision for Application of Fertilizers, Chemicals & etc.,
8. Provision for Watch & Ward Charges.
9. Provision for 1 st year maintenance charges.
10. Provision for 2 nd year maintenance charges.
11. Provision for 3 rd year maintenance charges.

ADITYA NATH DAS
SPECIAL CHIEF SECRETARY TO GOVERNMENT

From:
Sri M. Nagi Reddy, ME, MIE.,
Superintending Engineer,
PIPHW Circle
Dowlaiswaram 533125
Ph#/FAX: 0883 2417559(8)/
0883 -2417557
Email: seishw@gmail.com

To:
CSIR National Environmental Research
Institute,
Zonal Laboratory, IICT Campus,
Tarnaka, Hyderabad 500007.
Telangana State, India

Work Order No.SE/PIPHW/OT1/AEE1/EIA/Vol.11/ 01/2019-20, Dt.21.01.2020.

Gentlemen,

Sub:- Water Resources Department – Polavaram Irrigation Project- Polavaram Head Works – West Godavari District – Carrying out Air Quality Monitoring and Water Quality Tests – preparation of reports to MoEF and APPCB – Work Order Issued – Reg.

Ref:- 1. G.O RT No. 35, Water Resources Department, Dt, 21.01.2020.
2. Your Quotation Lr. No. HZC/Polavaram/2019/110, Dt.08.02.2019 furnished to the Executive Engineer, PIPHW Division No3 Polavaram West Godavari District, Andhra Pradesh.

@@@

Your Quotation for "Compliance Monitoring and Assessment of Ambient Air Quality, Noise Levels and Water Quality in and around Polavaram Irrigation Project Head Works site, Polavaram, West Godavari District, Andhra Pradesh" for an amount of Rs. 84.45 Lakhs + GST furnished vide reference 2nd cited along with terms of Payment conditions is hereby accepted.

You are directed to proceed with the subject work immediately duly contacting the Executive Engineer, PIPHW Division No 3, Polavaram, West Godavari, Andhra Pradesh.

The Terms & Conditions

1. To Identify the monitoring locations for Air, Water and soil Quality based on local meteorology, Land Cover, Topography and other available information.
2. To Monitor Air Quality (AAQ), noise levels and water quality, soil quality at identified locations in and around Polavaram Irrigation Project Head Works site, Polavaram.
3. To assess the AAQ Levels, noise levels and water quality, soil quality at identified locations in and around near Polavaram Mulalanka Dump Yard site and suggest suitable mitigation measures if required.

P.T.O

4. The environmental quality data shall be generated in the project site on monthly basis during the year excluding monsoon season. The environment assessment includes generation of the data on the air, noise and water environments of study area.
5. The amount quoted Rs. 84.45 Lakhs + GST is inclusive of all incidental charges and Taxes. No Extra cost shall be paid on any account.
6. Necessary statutory deductions such as Income Tax etc., shall be made from the payments released against the subject work.

Encl: Other Terms & Conditions.

Yours faithfully,
Sd/- M.Nagi Reddy, 21.01.2020,
Superintending Engineer,
PIPHW Circle, Dowlaiswaram.

Copy submitted to Engineer-in-Chief, PIP, Dowlaiswaram for favour of information.

Copy submitted to Chief Engineers PIPHW Unit, Polavaram for favour of information and requested to issue necessary ratification for entrustment of the subject work to CSIR National Environmental Research Institute, Hyderabad.

Copy to Executive Engineer, PIPHW, Division No. 3, Polavaram for information and is instructed to see that the work is completed in terms of the quotation furnished by the Agency and Terms and Conditions of the Work Order.

Copy to Sub-Treasury officer, Polavaram and Pay and Accounts Officer, Eluru, West Godavari for information and necessary action. The expenditure shall be charged to Head of Account "4700 - Capital Outlay on Major Irrigation 01 - Major Irrigation - Commercial - MH(120) - Polavaram Barrage - GH (12) Central Assistance to State Development Plan(CASDP) - SH(26) D & A Works - 530 Major Works - 531 Other Expenditure".

Sd/- M.Nagi Reddy, 21.01.2020,
Superintending Engineer,
PIPHW Circle, Dowlaiswaram.

// t.c.f //

K. Kaluteswar
Dy. Superintending Engineer, 21/1/2020
PIPHW Circle, Dowlaiswaram.

21/1/2020

1. Objectives:

- a. To identify the monitoring locations for air, water and soil quality based on local meteorology, land cover/topography and other available information/charts
- b. To monitor ambient air quality (AAQ), noise levels and water quality, soil quality at identified locations in and around project site.
- c. To assess the AAQ levels, noise levels and water quality, soil quality in and near Polavaram dumping site and suggest suitable mitigation measures, if required.

2. Scope of Work:

The environmental quality data shall be generated in the project site on monthly basis in the year excluding monsoon season (June-August). The environmental assessment includes generation of data on the air, noise and water environments of the study area. The data collection will be done for

Terrestrial Environment

- a. Air Environment
- b. Noise Environment
- c. Groundwater and surface water Environment
- d. Soil Environment

Terrestrial Environment

Air Environment

- Selection of sampling stations: About three AAQ stations will be selected based on the local meteorology, dumping site area, accessibility, availability of electricity and local people's support.
- The ambient air quality (AAQ) monitoring stations will be established and 24hr sample collection shall be done for following parameters: Particulate Matter (size less than 10 μm or PM_{10}), Particulate Matter (size less than 2.5 μm or $\text{PM}_{2.5}$), Sulphur dioxide (SO_2), Nitrogen dioxide (NO_2), Ozone (O_3), Carbon monoxide (CO), Ammonia (NH_3), Benzene (C_6H_6), Particulate metals like lead (Pb), Arsenic (As) and Nickel (Ni) and particulate associated Benzo-alpha-pyrene (BaP), as per National Ambient Air Quality Standards (NAAQS) Criteria by Central Pollution Control Board (CPCB), New Delhi.
- The samples shall be collected each station for every month except monsoon season (June-August) as per CPCB guidelines.
- Collection of hourly meteorological data comprising wind speed, wind direction, temperature, relative humidity, cloud cover, solar insolation and rainfall (from secondary data sources or from nearest IMD station).

- Total samples for AAQ in a year = 3 (stations) X 8 (twice in a week for one month) X 9 (months excluding June-August) = 216.
- Delineation of mitigation measures after assessing the AAQ levels.

Noise environment

- Day Time and Night time noise levels shall be monitored at each station, twice a week for one month, preferably at the ambient air quality monitoring sites and selected locations.
- Total samples for noise levels in a year = 10 (stations) X 4 (once in a week for one month) X 2 (day and night) X 9 (months excluding June-August) = 720.
- Delineation of mitigation measures after assessing the noise levels

Groundwater environment

- Groundwater shall be collected at the representative locations and shall be analyzed for the following parameters: pH, TSS, TDS, Fluoride, salinity, total alkalinity, Total hardness, sulphates, nitrate, phosphate, Chloride, total coliforms, **DO**, BOD, heavy metals like Fe, B, Ni, Zn, **Pb**, Cr, Cu, As, Mn, Hg.
- Measurement of groundwater levels in bore wells once in a month in identified quarter
- Total samples for Groundwater quality in a year = 10 (stations) X 9 (months excluding June-August) = 90
- Recommendations on water conservation measures
- Delineation of mitigation measures after assessing the water quality.

Soil environment

- Assessment of Soil quality in the study area shall be carried out at selected stations for physico-chemical parameters like pH, Conductivity, Organic Carbon, Texture, Bulk Density, Particle Density, Porosity, water holding capacity, Soluble Cations (Calcium, Magnesium, Sodium, and Potassium), Sulphates, Chlorides, available N, P & K, Sodium Absorption Ratio (SAR).
- Total samples for soil quality in a year = 5 (stations) X 2 (pre- and post-monsoon seasons in a year) = **10**

Surface water Environment

- Surface water shall be collected at the available locations and shall be analyzed for the following parameters: pH, TDS, Fluoride, salinity, total alkalinity, Total hardness, sulphates, nitrate, phosphate, Chloride, total coliforms, DO, BOD, heavy metals like Fe, B, Ni, Zn, **Pb**, Cr, Cu, As, Mn, Hg.
- Sediment samples shall be characterized for Texture, Total Organic Carbon and heavy metals (Al, As, Cr, Mn, Fe, Co, Cd, Pb, Ni, Cu, Zn)
- Biological Environment:
 - Phytoplankton count, major genera and generic diversity
 - Zooplankton count, major genera and group diversity

- Numerical and biomass density per unit area, identification of species and species diversity of benthic fauna in sediments.
- Total samples for surface water and sediments = 5 (stations) X 2 (surface water and sediment) X 3 (pre-and post-monsoon seasons and winter season in a year) = 30

3. Reporting:

- **Periodical Reports:** Quarterly reports shall be submitted within 45 days after completion of sampling for that quarter.
- **Draft Report:** Draft report shall be submitted within 45 days after completion of field studies for last quarter.
- **Final Report:** Final report shall be submitted within 20 days after receiving comments/ suggestions from the Superintending Engineer, P.I.P.H.W. Circle, Dowlaiswaram on draft report.

4. Deliverables:

Compliance report of air quality, noise level, water quality.

5. Inputs by Water resources department:

Following information and assistance **shall** be provided by Water resources department:

- All the permissions/assistance for NEERI staff to enter in to Polavaram Project Site and surrounding area during sampling work.
- Arrangement for electricity facilities for keeping ambient air quality instruments.
- Maps showing location of dumping site and other activities of the Polavaram project in digitized form/AutoCAD
- Existing environmental data from previous EIA/EMP reports, a copy of EC, and other secondary information available with by Executive Engineer, P.I.P.H.W. Divn. No. III, Polavaram for the present work.
- Technical persons to be deputed for assisting NEERI team during monitoring and meetings
- Any other information available with by **Executive Engineer, P.I.P.H.W. Divn. No. III, Polavaram** that is in interest of use for conducting studies
- Assistance for undertaking site inspection, field data collection at villages.

6. Award Price:

The award price for the entire scope of work is Rs. 84.45 lakhs (**Rupees Eighty four lakhs and forty five thousand only**), excluding GST

7. Reports:

Quarterly Reports: Soft copy through e-mail.

Draft report: 01 hard copy with a soft copy on CD.

Final report: 05 hard copies with a soft copy on CD (2 Nos.).

8. Time Schedule: The time schedule for the completion of the project is 18 months from the date of receipt of advance along with the work order.

09. Terms and Conditions of Payment:

Instalment	Amount (Rs.)	Mode	Schedule
1St Instalment	50% of project cost + GST (@ 18.00%)	Advance payment	To be paid along with work order
2nd Instalment	40% of project cost + GST (@ 18.00%)	On Submission of "Draft Report"	13 months from the date of commencement of Study
3rd Instalment	10% of project cost + GST (@ 18.00%)	On Submission of "Final Report"	14 months from the date of commencement of Study
Total	84,45,000/- + GST		

10. Payment shall be made to NEERI, Hyderabad

11. All the Invoices, along with the related documents for claiming payments shall be addressed to:

The Executive Engineer,
P.I.P.H.W. Circle, Division No 3,
Polavaram, West Godavari District,
Andhra Pradesh - 534315.

12. Rights on data: All the data generated under this project is the sole property of the Water Resources Department. Results, reports, data and other deliverables developed under this study are the property of Polavaram Irrigation project. Hence, no information on the study shall be parted with anybody.

Sd/- M.Nagi Reddy, 21.01.2020,
Superintending Engineer,
PIPHW Circle, Dowlaiswaram.

// t.c.f //

K. Velutaraman, 21/1/2020,
Dy. Superintending Engineer,
PIPHW Circle, Dowlaiswaram.

Roc No. E-904652/2017/R&R

West Godavari Collectorate,
Eluru 18/02/2018Proceedings of the Collector & District Magistrate,
West Godavari, Eluru.

Present: Sri Bhaskar Katamneni, I.A.S.,

Sub: Land acquisition – Polavaram Irrigation Project – West Godavari District – Jangareddigudem Division - Polavaram Mandal – Polavaram Village – Ac 83.45 Cts in R.S.No.364/1, 364/2, etc., – Acquisition of land for provision of Additional Dumping yard for Polavaram Irrigation Project – Draft Land Award in form-IX – Submitted – Award approved-Orders issued.

- Read:**
1. West Godavari Collector's Roc.No.E-904652/2017/(R&R), Dt.09.09.2017 (P.N. Approved)
 2. West Godavari Collector's Roc.No.E-904652/2017/(R&R), Dt.24.12.2017 (Nil R&R Award Approved)
 3. West Godavari Collector's Roc.No.E-904652/2017/(R&R), Dt.10.01.2018 (D.D. Approved)
 4. Roc.No. RDCURG/E-915870/2017-AO-RDO-JRG dt. 16.2.2018 of the RDO, Jangareddygudem

ORDER:

The draft award proposals received from the Revenue Divisional Officer, Jangareddigudem in the reference 4th read above, for acquisition of land in R.S.No.'s 364/1, 364/2 etc measuring Ac 83.45 Cts, of Polavaram Mandal and Village, for providing Additional Dumping yard for Polavaram Irrigation Project is hereby approved after verification of proposals U/s 23 and 30 of New LA R&R Act, 2013 r/w Rule 26 of New LA Rules, 2014, for an amount Rs 12,84,94,364/- (Rupees Twelve crores eighty four lakhs ninety four thousand three hundred and sixty four only) as recommended by the Land Acquisition Officer and Revenue Divisional Officer, Jangareddigudem including all statutory benefits.

Hence, the land compensation of Rs 12,84,94,364/- (Rupees Twelve crores eighty four lakhs ninety four thousand three hundred and sixty four only) is hereby approved including all statutory benefits .

The Revenue Divisional Officer, Jangareddygudem is also directed to deposit the above said amount in the respective bank accounts of the landowners as stated in Form IX and the same may be informed to the landowners.

Collector & District Magistrate
West Godavari, Eluru.

This document is digitally signed, hence no physical signature is required.

To
The Revenue Divisional Officer, Jangareddygudem
The Pay & Accounts Officer, West Godavari, Eluru.

Email

vgd@ap.gov.in

Fw: From: Dr. Pentapati Pullarao regarding NGT's orders . Polavaram

Annexure - 5

From : drppullarao@yahoo.co.in

Wed, Jan 15, 2020 10:20 AM

Subject : Fw: From: Dr. Pentapati Pullarao regarding NGT's orders . Polavaram

4 attachments

To : Bhaskar Katamneni, I.A.S., Collector, West Godavari
<collector_wgd@ap.gov.in>

District Collector,
West Godavari,
Eluru , :Andhra Pradesh.

Sir.

Copy of my representation to District Collector submitted on January 3, 2020 is attached herewith. I kindly remind you that i made this personal appeal during last NGT hearing and was asked to submit my petition, which is mentioned in para 6 of the NGT's last orders (attached).

My request :

My land ,measuring a total of 6. 30 (six acres & thirty cents)acres has been forcibly taken away and used for the DUMP., ignoring the Stays and the fact that there was no environmental clearances for it. . My land was irrigated land ..

Moreover, I did **not take or receive receive any payment to date** In addition, I submit the following :

Please give me alternate land in Polavaram. I request that alternate land be given adjacent to the Kadimma Temple, in Polavaram, . Government has land just adjacent to the Kadiamma temple in ample extent. This is near my land .

Thanking you,

Dr. Pentapati Pullarao

Annexures:

- Annexure 1 : My petition to Collector in detail on this issue.
- Annexure 2. Orders of NGT at last hearing.
- Annexure 3: High Court Orders Staying land acquisition at Dump.

EE, PCB

*Raju,
17/01*

*cc
pl. remind me
on 21-01-20.*

*Raju,
17/01.*

NGT NOV Petition by Dr P.docx
15 KB

p1 (1).pdf
160 KB



061.jpg
732 KB



062.jpg
745 KB

December 15, 2019

First Floor,
B- 18. Nizamuddin East,
New Delhi- 110013
Phone ; 9350833188.

To
The District Collector
West Godavari District &
Committee Members appointed by Hon'ble NGT

Ref: **NGT direction dated : 7/11/2019 in O.A. NO: 857 of 2018**

Sir,

During the last hearing on November 7, 2019 , I personally appeared and requested Chairman and Hon. Members of NGT Bench that I be given my land at the Polavaram Mula Lanka Dump . I mentioned that the Dump is illegal & anyway I was not paid for the land and even the AP High Court stayed the entire proceedings, which were violated by AP Government. Various deficiencies of land acquisition at Polavaram dump are known to all. In this backdrop, the NGT said i could submit a petition to you and other members of the Inspection team, which I am doing.

Para 6 of the orders of NGT dated November 7,2019 (enclosed) permits me to give my representation to you and the Committee. I submit the below for your consideration and "**return of my land back or Alternate land** ,which has been temporarily occupied by Polavaram dump.

1. As per the direction of the Hon'ble National Green Tribunal dated 7.11.2019 in O.A.No. 857 of 2018, I am writing this letter for your consideration and action.
2. You might be aware that my ancestral land along with my family's deity land situated in Mulalanka of Polavaram town was acquired without paying any compensation for TEMPORARY purpose of dumping the excavated soil of Polavaram Dam in the year 2016.
3. As you are aware that the project authorities categorically informed to the Joint Inspection Committee appointed by Hon'ble National Green Tribunal in which District Collector also a member that the land acquired is for additional dump and it will be used **for temporary purpose**. The entire soil will be re-used for the embankments and other construction activity of the Polavaram Dam.

4. That in cases of Temporary requirement of land for Public Purpose, District Collector can invoke Section 81 of the New Land Acquisition Act of 2013 and pay appropriate compensation to the land owners. Similarly, my land case may be considered. I am attaching the extracts of the Section 81 of the New Land Acquisition Act, 2013 for your ready reference along with this letter.
5. I would like to remind you that I have not received any compensation and not consented for acquiring my land at Mula Lanka of Polavaram.
6. Besides that vide an Interim Order dated 5.7.2016 passed by the Hon'ble High Court for Andhra Pradesh & Telangana in W.P. No. 21305 of 2016, the Land Acquisition Proceedings i.e. Roc. E-26869/2016/R&R dated 18.4.2016, Roc No. 182/2016(R&R) 16.6.2016 were kept as Status quo at the disputed additional dump site in Mula Lanka of Polavaram town. But unfortunately it was violated by the project authorities.
6. In the above circumstances and in compliance of the Order dated 7.11.2019, I request you to pass appropriate order/proceedings declaring the dumping activity as Temporary activity and return the land after restoring/reusing the soil or any other terms according to the Section 81 of the New Land Acquisition Act, 2013.
7. I am willing to appear personally at mutually agreeable date to discuss the terms according to Section 81 of New Land Acquisition Act, 2013.

With best regards,

Yours sincerely

Dr.Pentapati Pullarao

Attachments:

- Attachment 1 : Order of NGT with reference to this appeal for return of my land :
- Attachment 2. Right to Fair Compensation Act, 2013
- Attachment 3: Andhra Pradesh High Court Order dated 5th. July, 2016 in Writ petition NO; 21305 of 2016, Staying the Land ACQUISITION at Mulalanka , Polavaram

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HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

TUESDAY, THE FIFTH DAY OF JULY
TWO THOUSAND AND SIXTEEN

PRESENT:
THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY

WP NO:21305 of 2016

Between:

1. Bandi Bhagya Lakshmi, W/o Sri Gangadhar
2. Valavala Naga Munikantham, W/o Sri Rambabu
3. Nalla Sri Surya Krishnam Raju, S/o Sri Venkata Rao
4. Dasari Kondal Rao, S/o Sri Appa Rao
5. Bandi Muneswara Rao, S/o Sri Veeranna
6. Gudapati Nimala Kumari, W/o Sri Srinivasa Rao
7. Yerramalla Totaiiah, S/o Sri Venkata Raju
8. Kotha Gundu Suri Babu, S/o Sri Venkata Krishna Rao
9. Nangineedi Ramakrishna, S/o Sri Appa Rao
10. Somarouthu Ramalakshmi, W/o Sri Kanaka Rao
11. Tadi Veerabhadra Rao S/o. Jagga Rao
12. Nangineedi Venkata Krishna Rao, S/o Jaggayya
13. Pamula Durga, W/o Sri Subbaiah
14. Batreddi Ananthalakshmi Surya Priya, W/o Sri Venkata Rama Rao,
15. Batreddi Vijayalakshmi, W/o Sri Satyanarayana
16. Kandru Bangaru Papa, W/o Sri Prabhakara Rao
17. Nalla Anasuiya W/o. Sattiraju,
18. Tadi Mangaram, S/o. Veerabhadra Rao,

..... Petitioners

AND

1. State of Andhra Pradesh, rep. the Secretary to the Government, Revenue Department, Secretariat Buildings, Saifabad, Hyderabad, Andhra Pradesh
2. The District Collector and Land Acquisition Officer, West Godavari District Andhra Pradesh
3. The Revenue Divisional Officer and Land Acquisition Officer, Jangareddigudem, West Godavari District Andhra Pradesh

..... Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed herein, the High Court may be pleased issue a direction, order of writ more particularly one in the nature of Writ of Mandamus to declare the action of the Respondents in issuing Form No. 6(A) Notification under Section 11 (1) issued by the 2nd Respondent on 28.2.2016, Roc. No. E-26869/2016/R&R, dated 18.4.2016 of the 2nd Respondent, Declaration in Form No. VII under Section 19 of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and Urgent Notice in Roc. No. 182/2016(R&R), dated 16.6.2016 as being arbitrary, illegal, unjust, violative of the provision of the aforementioned Act; and also violative of Articles 14, 21 and 300 A of the Constitution of India.

Petition under Section 151 of C.P.C. praying that in the circumstances stated in the affidavit filed in W.P. the High Court may be pleased to stay all further proceedings pursuant to the Notification under Section 11 (1) Issued by the 2nd Respondent on 28.2.2016; Roc. No. E-26869/2016/R&R, dated 18.4.2016 of the 2nd Respondent; Declaration in Form No. VII under Section 19 of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and Urgent Notice in Roc. No. 182/2016(R&R), dated 16.6.2016, pending WP No. 21305 of 2016 on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI SIVA Advocate for the Petitioners and G.P. for Land Acquisition (AP) for the Respondent Nos.1 to 3, the Court made the following.

ORDER:

Post after ten (10) days for filing counter.

Till then, there shall be status quo obtaining as on today over the subject property.

Sd/- K. ONESIM
ASSISTANT REGISTRAR

//TRUE COPY//

For ASSISTANT REGISTRAR

To

1. The Secretary to the Government, Revenue Department, State of Andhra Pradesh, Secretariat Buildings, Saifabad, Hyderabad, Andhra Pradesh
2. The District Collector and Land Acquisition Officer, West Godavari District Andhra Pradesh.
3. The Revenue Divisional Officer and Land Acquisition Officer, Jangareddigudem, West Godavari District Andhra Pradesh (RR-1 to 3 by RPAD)
4. Two CCs to the GP for Land Acquisition (AP), High Court of Judicature at Hyderabad (OUT)
5. One CC to SRI SIVA, Advocate (OPUC)
6. One spare copy.

in Form No. _____
Transparency in Land A-
2013; and Urgent Notice
as being arbitrary, illegal
aforementioned Act; and
Constitution of India.

Roc.No.182/2016(R&R)

Revenue Divisional Office,
Jangareddigudem, Dt:05.12.2019.From:
Smt. Y.V.Prasanna Lakshmi., M.A, B.Ed.,
Revenue Divisional Officer,
Jangareddigudem.To:
The District Collector,
West Godavari,
Eluru.

Sir,

Sub:-Land Acquisition - West Godavari District - Polavaram Mandal - Polavaram Village - Acquisition of Land of Ac.203.74 Cents Covered by Rs.No.346/1 etc., of Polavaram Village for providing additional Dumping Yard - Land Owners - Sri Pentapati Pullarao S/o Late Gangaraju and 3 Others payment of land Compensation - requested - sanction of land Compensation to the land owners proposals submitted - orders requested - regarding.

- Ref:- 1) Award in form IX, Dt: 08.06.2016 for Ac.203.74Cts in R.S.No.346/1 etc.,
2) West Godavari Collector's Roc.No. E1-26869/2015/R&R, Dt: 03.02.2016(P.N Approved)
3) West Godavari Collector's Roc.No. E1-26869/2015/R&R, Dt: 28.04.2016(Declaration Approved)
4) This Office Roc.No.182/2016(R&R), Dt: 08.06.2016(Draft Award Approved)
5) W.P.No. 33226/2018 filed by Sri Pentapati Lakshmana Swamy, S/o (Late) Gangaraju and 2 others of Polavaram, West Godavari District.
6) I.A.No.1/2018 in W.P.no.33226/2016, Dt: 13.10.2008.
7) Representations Dt:24.01.2019 of Sri P. Lakshmana Swamy, S/o (Late) Gangaraju for interest payment.
8) Contempt Case No.3276/2018, Dt: 28.12.2018 in I.A.No.1/2018 in the W.P.No.33226/2018 filed by Sri Pentapati Lakshmana Swamy, S/o (Late) Gangaraju.
9) Representation Dt: 24.01.2019 of Writ Petitioner.
10) Withdrawl of C.C No.3276/2018 filed by advocate Sri Srinivasa Rao Bodhuri, Dt: 18.02.2019.
11) Order Dt:01.03.2019 of the Hon'ble High Court in C.C.No. 3276/2018(Contempt Case Closed).
12) Representations Dt:01.07.2019 of the Writ Petitioner (Claim for interest for the period from 08.06.2016 to 30.01.2019.
13) W.P.No. 3996/2019 filed by Sri P. Lakshmana Swamy, S/o (Late) Gangaraju, Dt:29.04.2019.
14) Order Dt:29.04.2019 of the Hon'ble High Court to consider representations of the Writ Petitioner Dt: 24.01.2019 to pass appropriate order preferably within a period of 8 Weeks from the Date of Receipt of this order.
15) Representation of Sri Pentapati Lakshmana Swamy, S/o (late) Gangaraju, Dt:26.06.2018.
16) Representation of Sri Pentapati Pullarao, S/o (late) Gangaraju and 3 others.

I invite kind attention to the references cited.

1. I submit that Sri Pentapati Pullarao S/o Late Gangaraju and 3 others filed a Representation vide reference 16th cited stating that Government acquired their lands of Ac.24.72 cents, for providing Dumping Yard to the Polavaram Irrigation Project

fixing the land compensation of Rs.15,11,903 /- per acre as per Award NO.14/2016, and that when they were requested to take the compensation, they did not cooperate with the Government for the Acquisition of their land, that they did not furnish their Bank A/C No and proof of Title over their land though asked for them by the Revenue Divisional Officer, Jangareddygudem.

Sri Pentapati Pulla Rao and 3 others in the representation have also stated that they have filed W.P.No.45299/2016 in Hon'ble High Court of Andhra Pradesh against the LA proceedings and are willing to withdraw it and have also requested that if any higher compensation is paid to other land owners it may be extended to them also.

They have further stated that their Smt Vyjayanthi Mala filed O.S.No.27/2017 in the civil Court in Kovvuru requesting to provide share in the total holdings of land of Sri P.Lakshamana Swamy and by their joint family, that it is pending, that they will abide by the orders of the Hon'ble Kovvuru Court and that if land is to be given to her by our side we will give to her from our parents land of Ac.2.28 cents and requested that the land compensation amount of Rs.4,84,90,828 / - for our land of Ac.24.72 Cents arrived at Rs.19,51,904/- per acre may be paid with interest and that they will abide by the conditions that we will refund the amount in case of orders of higher officers are received to recover it.

Smt Pentapati Lalitha Devi W/o Gangaraju Covered by Sl.No.29 of the Award No.14/2016 Dt.08.06.2016 is in possession of an extent of Ac.18.90 covered by Rs.No.348/2 etc., the said land owner expired on 30.12.2015 (Death Certificate enclosed) During her life time she offered a will Dt.07.01.2015 to distribute her land of Ac.18.90 cts to her 2 sons, 2 daughters and her daughter-in-law. Accordingly an extent of Ac.1.82 cts is to be given to Sri Pentapati Pulla Rao, Ac.9.00 cts to her daughter-in-law Smt. Radha Devi, W/o (late) Venkata Ramana, Ac.4.04 cts to her daughters Smt. Madduri Lakshmi and Smt. Vemuri Jaya each.

In this connection I submit that, as per Section 26 of L.A.R.R. Act 2013 notices were served upon the petitioners and other land owners requesting them to attend Award enquiry. The petitioners refused to receive the notices dated 16.06.2016. After following the due procedure regarding fixing of market value under the Act, the total compensation was fixed @Rs.15,11,904/- per acre. Subsequently, Award No.14/2016 dated 08.06.2016 was passed. Though, award notice is served upon the petitioner they did not turn up by demanding more compensation than the award amount as required under the Act. The Petitioners did not attend to the Award Enquiry and they did not furnish their bank account and title proof over the Petition Schedule land also. After passing the award, the possession of the land is also handed-over to the Irrigation Department.

After Negotiations taken up with the land Owners of the acquired land by the District Administration in the interest of the project offered to pay a gratuitous relief Rs.4,40,000/- per acre as one time relief to the land owners with a condition that they will not agitate regarding compensation in any forum.

I submit that as per the representations received from Sri Pentapati Pulla Rao and 3 others claiming for land compensation the following are the details of the amounts to be paid to each land owner.

Sl No	Name	R.S. No.	Extent (Ac. Cts)	Land Compensation	Gratuities Relief	Total
1	Pentapati Pullarao S/o (Late) Gangaraju	351/2D 351/3D 346/1 648/8 656/1	0-12 0-38 2-07 1-93 <u>1-82</u> 6.32	95,79,047	27,80,800	1,23,59,847

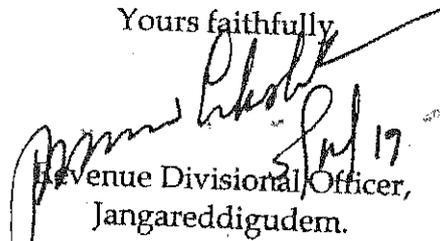
2	Smt Pentapati Radha Devi W/o (late)Venkata Ramana Murthy	373/2 646/2 644/3	1-90 7-10 1-15 0-17 10-32	1,57,20,622	45,40,800	2,02,61,422
3	Smt Vemuri Jaya W/o Nageswararao	348/2 352/1	1-40 2-64 4-04	61,60,959	17,77,600	79,38,559
4	Smt Madduri Lakshmi W/o Venkateswararao	348/2 352/1	1-40 2-64 4-04	61,60,959	17,77,600	79,38,559
Total			24.72	3,76,21,587	1,08,76,800	4,84,98,387

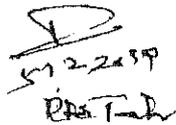
I submit that the Land Compensation amount of Rs.3,76,21,587/- will be paid to the above land owners as per the norms of the LARR Act 2013 as award has already been passed. I request to issue necessary orders for payment of one time gratuitous relief of Rs.1,08,76,800/- due to be paid to the above land owners.

I submit here with the following Representations filed by.

- Encls: 1. Representation filed by Sri Pentapati Pulla Rao and 3 others.
2. Copy of Death Certificate of Smt. P.Lalitha Devi.
3. Copy of the will executed by Smt. P.Lalitha Devi.

Yours faithfully,


Revenue Divisional Officer,
Jangareddigudem.


5/2/2019
P.Lalitha

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ANNEXURE - 7

NOTES ON
RIVER GODAVARI FLOODS IN AUGUST-2019
&
VISIT OF 4 MEMBER JOINT COMMITTEE IN POLAVARAM IRRIGATION PROJECT, POLAVARAM
ON 22ND & 23RD OF JANUARY 2020

Notes on River Godavari Floods in August 2019 in Polavaram, Kukunoor & Velairpadu Mandals of West Godavari District

- In West Godavari District 50 Habitations (29-Velairpad, 19-Polavaram, 2-Kukunoor) of 3 Mandals are affected due to occurrence of floods to River Godavari.
- **Medical Camps:** 5 Medical Camps at Polavaram & Velairpadu Mandals were organized in the affected/flood prone villages. An amount of Rs.61,939/- was incurred towards cost & transportation of medicines.
- **Launches & Boats deployed:** 15 Launches & 19 Boats were arranged for the purpose of transportation of Public, Medical staff with medicines and for emergency purpose at flood affected areas during floods. An amount of Rs.24,05,044/- were incurred for arrangement of Launches, Motor Boats and Country Boats.
- **Generators Deployed:** Positioned 39 Generators in the flood affected villages (19 in Velaripadu & 20 in Polavaram) and Rs.4,56,430/- was incurred during arrangement of Generators including diesel charges.
- **Teams deployed:** 2 NDRF (90 Members) & 2 SDRF (24 Members) teams deputed to West Godavari by the Commissioner for Disaster Management, Guntur.
- One Mandal level officer from Panchayat Raj/Housing/ Agriculture department and 2 Village Revenue Officers have been deputed to each habitation in the 48 habitations in Agency area to participate in the Relief Operations in Polavaram & Velairpadu Mandals.

- **Distribution of Vegetables:** Vegetables @ 1 KG of Potatoes, 1 KG of Onions, 1 KG Ladies finger, 1 KG Brinjal, 1 KG Tomato & ½ KG Mirchi has been distributed to the 6070 flood affected families of Velairpad, Kukunoor & Polavaram Mandals. An amount of Rs.6,11,338/- were incurred for purchase of said Vegetables.
- **Distribution of Essential Commodities:** 1513.50 QTLS of Rice, 6052 Ltrs of P.Oil, 6054 Kgs of R.G.Dal, 1250 KGs of Sugar and 3554 KGs of Salt were distributed to 6054 flood affected families as follows.

Sl.No.	Mandal	Affected families	Rice in KGs	RG Dal in KGs	P.Oil in Ltrs	Sugar in KGs	Salt in KGs
1	Kukunoor	386	9650	386	386	0	386
2	Velairpadu	3168	79200	3168	3168	0	3168
3	Polavaram	2500	62500	2500	2448	1250	0
Total		6054	151350	6054	6052	1250	3554

- An amount of Rs.65,52,831/- were incurred towards distribution of above 5 essential commodities to 6054 flood affected families.
- **Distribution of Tarpaulins:** 5500 Tarpaulins @ 2200/- per each were distributed in Polavaram, Kukunoor & Velairpadu Mandals and An amount of Rs.1,21,00,000/- was incurred for purchase of 5500 Tarpaulins.

- **Distribution of Kerosine Oil:** 29,478 Ltrs of K.Oil were distributed to 14,739 families @ 2Ltrs per each family. An amount of Rs.5,58,163/- were incurred for the purpose of distribution of 29,478 Ltrs of K.Oil.

Sl.No.	Mandal	Affected families	K.Oil in Ltrs
1	Kukunoor	475	950
2	Velairpadu	7920	15840
3	Polavaram	6344	12687
Total		14739	29477

- **Supply of Drinking Water:** Drinking water arrangements made to Velairpadu, Polavaram and Kukunoor Mandals with an amount of Rs.5,26,250/- through Superintending Engineer, Rural Water Supply Department, Eluru.
- **Special Relief Amount:** The Government of Andhra Pradesh have sanctioned special relief amount of Rs.5000/- per each family, whose houses were inundated/ marooned for more than one week in West Godavari District. Accordingly, an amount of Rs.2,67,95,000/- sanctioned to 5359 families @ Rs.5000/- per each family.

- **Relief Camps:** 7 Relief Camps arranged and 533 persons of 241 families were rehabilitated in the relief camps as follows.

Statement showing the particulars of relief camps operated at Mandal Levels in West Godavari District						
S.No	Name of the Mandal	Name of the Village/ Habitations	No.of Relief Camps opened	Location of relief camp	No. of Families evacuated	No. of persons evacuated
1	Velairpad	Repakagommu	1	SW Boys Hostel, Velairpad	20	40
2	Polavaram	Koruturu	1	17 Rooms in Govt. High School & Junior College, Polavaram	31	93
3	Velairpad	Repakagommu	3	1.Koida Hostel, 2.Katkur 3.TWAGH School, Shivakasipuram	144	300
4	Velairpad	Repakagommu	2	1.SW Boys Hostel, Velairpadu, 2.TWAGH School, Shivakasipuram	46	100
Total			7	-	241	533

- **Total incurred amount:** Totally an amount of **Rs.4,95,08,932/-** was incurred towards arrangement of Generators, Launches, Motor/Country boats, Maintenances of Relief Camps, Purchase of 5500 Tarpaulins, Cost of Essential Commodities, K.Oil, Vegetables, Sanction of Special Relief amount of Rs.5000/-, Supplying of Drinking Water and other contingent activities related to River Godavari Floods in August-2019.

STATEMENT SHOWING THE PARTICULARS OF AFFECTED FAMILIES				
S.No	Name of the Division	Name of the Mandal	Name of the Village affected	No.of Families affected
1	KUKKUNOOR	Velairpadu	Chigurumamidi	220
2			Yadavalli	65
3			Bollapalli	97
4			Siddaram	21
5			Chintalapadu	6
6			Chittamreddypadu	66
7			Yerrametta	47
8			Kunkudukoyapakalu	12
9			Tekuru	103
10			Burreddygudem	47
11			Katukuru	292
12			Kacharam	159
13			Koida	206
14			Tallagondi	19
15			Pusugondi	22
16			Modela	28
17			Tekupalli	47
18			Kakisnoor	67
19			Pedamankollu	4
20			Perantalapalli	60

21	KUKKUNOOR	Velairpadu	Rudramakota	548
22			Repakagommu	483
23			Tirumalapuram	90
24			Narlavaram	58
25			Narlavaram SC Colony	71
26			Tupumetta	76
27			Padamatametta	116
28			Kotturu	115
29			Gundlamadugu	23
30			Kukkunoor	Lachigudem
31	Gommugudem	236		
32	JANGAREDDIGUEDEM	Polavaram	Kothuru	211
33			Kothamamidigundi	112
34			Madapuram	147
35			Kondurkota	224
36			Vadapalli	102
37			Thallavaram	386
38			Gajulagondhi	43
39			Mulagagudem	57
40			Yarravaram	86
41			Thutigunta	196
42			Sarugudu	66

43	JANGAREDDIGUEM	Polavaram	Padikulamamidi	165
44			Pallapura	39
45			Sivagiri	101
46			Sirivaka	59
47			Koruturu	211
48			Talladibbalu	23
49			Tekuru	147
50			Cheduru	125
	DISTRICT TOTAL			6054

STATEMENT SHOWING THE PARTICULARS OF ESSENTIAL COMMODITIES DISTRIBUTION											
SL NO.	Name of the District	Total Families affected as on 6.8.2019	No.of families so far Distribution completed	balance families for Distribution	Distribution of Essential Commodities						Remarks
					Rice @25 KGs per family	Kerosene oil @ 5 Ltrs per family	Red Gram Dall @ 1KG per Family	P.Oil @ 1 Ltr per Family	Onions @ 1KG	Potatoes @ 1KG	
1	2	3	4	5 (3-4)	6	7	8	9	10	11	12
1	Polavaram	2500	2500	0	62500	12500	2500	2500	2500	2500	
2	Velaripad	3168	3168	0	79200	15840	3168	3168	3168	3168	
3	Kukunoor	386	386	0	9650	920	386	386	386	386	
Total		6054	6054	0	151350	29260	6054	6054	6054	6054	

Statement showing the particulars of relief camps operated at Mandal Levels in West Godavari District												
S.No	Name of the Division	Name of the Mandal	Name of the Village/ Habitations	No. of Relief Camps opened	Date of opening of relief camps	Date of closing of relief camps	Proposed location of relief camp	No. of Families evacuated	No. of persons evacuated			
									Men	Women	Children	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Kukunoor	Velairpad	Repakagommu	1	03.8.2019	06.08.2019	SW Boys Hostel, Velairpad	20	40	0	0	40
2	JR Gudern	Polavaram	Koruturu	1	4.8.2019	09.8.2019	17 rooms, Govt. High School & Jr.College, Polavaram	31	44	47	2	93
3	Kukunoor	Velairpad	Repakagommu	3	09.08.2019	09.08.2019	1.Koida Hostel, 2.Katkur 3.TWAGH School, Shivakasipuram	144	172	109	19	300
4	Kukunoor	Velairpad	Repakagommu	2	10.8.2019	11.08.2019	1.SW Boys Hostel, Velairpad , 2.TWAGH School, Shivakasipuram	46	40	45	15	100
Total				7	0	0	0	241	296	201	36	533

ANNEXURE - 8

From
Dr. T. Baburao Naidu IAS.,
Spl. Commissioner R&R,
Vijayawada.

To
The District Collector,
West Godavari District and
Member of 4 members Committee of NGT,

RC.No. 1169/ CRR/ B3/2019, Dt: 22-01-2020

Sir,

Sub: Water Resource Department – R&R – Polavaram Irrigation Project – Review meeting by 4 member's joint inspection committee Hon'ble NGT – O.A. No.857 of 2018 on 22-01-2020 – Status of LA and R&R – Report submitted.

Ref: 1. Letter No.CE/PIPHW/DCE2/AEE (T)/O.A.NO.857/F-NGT/ 278M, Dt: 16-07-2019 of the Chief Engineer, PIPHW Unit, Polavaram.
2. Request of the District Collector/ Member of 4 Member Committee of NGT during review meeting held on Dt: 22-01-2020.

Kind attention is invited to the subject and references cited above.

During the review meeting of the 4 Member Committee Hon'ble NGT – O.A. No.857 of 2018, the District Collector, West Godavari / Member of 4 Member Committee as requested the Spl. Commissioner R&R, Vijayawada to furnish the status of LA and R&R of Polavaram Irrigation Project as it is required as part of minutes of the meeting.

Hence the above requested report is herewith enclosed for favour of information.

Sd/-

Dr. T.Baburao Naidu IAS
Spl. Commissioner R&R

// TCFBO//
PUBANGAL 22/1/2020
Joint Director R&R

22/01/2020
R&R

Copy submitted to the Member secretary, PPA, Hyderabad for favour of information.
Copy to The Chief Engineer, PIPHW, Polavaram for favour of information.

**LA and R&R of Polavaram Irrigation Project at a
Glance upto +45.72m Contour/194.60 TMC**

Sl.No.	Description	Total	West Godavari	East Godavari
1	Total No. of Revenue Villages	222 villages	57 (V)	165 (V)
2	Total No. of Mandals affected	8 Mandals	3 (M)	5 (M)
3	Total No. of habitations to be Rehabilitated	371	137(H)	234 (H)
4	Total No. of PDF's	1,05,601	34672	70929
5	No. of PDF shifted	3,922	2584	1338
6	Balance No. of PDF's to be shifted	1,01,679	32088	69591

ANALYSIS		LA (Submergence)	R&R (Colonies)		TOTAL
PHYSICAL					
1	Total land required (In Acres)	158104.7	8762.97 *		166867.67
2	Land acquired (In Acres)	107815.17	3181.04		110996.21
3	Balance land to be acquired In Acres	50289.53	5581.93		55871.46
FINANCIAL		LA	LA (Colonies)	R&R (Entitlements)	
4	Fund requirement (Rs in Crs.)	10899.87	1082.63	21185.90*	33168.4
5	Expenditure incurred (Rs in Crs.)	5109.52	460.52	801.7	6371.74
6	Balance amount required (Rs in Crs.)	5790.35	622.11	20384.2	26796.66

TCBQ/
S. V. Kumar
Joint Director R&R
20/12/20

Sd/
Dr. T. Babu Rao Naidu IAS
Spl. Commissioner R&R

**District Wise break up LA for submergence and R&R
(Up to +41.15 mts and above +41.15 mts Contour level)**

Details	Plan "A" (Phase-I)			Plan "B" (Phase-II)			Total +45.72 Contour		
	+41.15 Contour Level/ 60 TMC			(From +41.15 Mts. to +45.72 Mts) Contour Level/ 134.60 TMC			Level /194.60 TMC		
	East	West	Total	East	West	Total	East	West	Total
1	2	3	4	5	6	7	8	9	10
Land Required in Acres									
a) LA	25833.2	39403.4	65236.6	59377.87	6760.31	66138.18	85211.07	46163.71	131374.78
b) R&R	743.11	2568.98	3312.09	24485.4	7695.42	32180.8	25228.49	10264.4	35492.89
Total	26682.8	42364.7	69047.5	83756.8	13619.07	97375.82	110439.6	56428.11	166867.67
Land Acquired in Acres.									
a) LA	25833.2	39158.5	64991.7	26458.51	7038.8	33497.31	52291.71	46197.3	98489.01
b) R&R	743.11	2568.98	3312.09	1891.98	7303.13	9195.11	2635.09	9872.11	12507.2
Total	26624.82	41727.44	68352.26	30366.6	13619.07	43985.69	54926.8	56069.41	110996.21
Balance Land to be Acquired in Acrs.									
a) LA	0	0	0	32885.8	0	32885.77	32885.77	0	32885.77
b) R&R	0	0	0	22593.4	392.29	22201.11	22593.4	392.29	22985.69
Total	0	0	0	55479.2	392.29	55086.88	55479.17	392.29	55871.46

//TCFBO//
 22/12/24
 Joint Director R&R
 RCR-3

Sd/-
 Dr. T. Babu Rao Naidu IAS,
 Spl. Commissioner R&R

Contour wise Status of R&R

Sl. No.	Details	Plan "A" (Phase- I)			Plan "B" (Phase-II)			Total Contour +45.72 Level		
		Contour +41.15 Level/ 60 TMC			(From +41.15 Mts to +45.72 Mts) Contour Level /134.60 TMC			/194.60 TMC		
	District	East	West	Total	East	West	Total	East	West	Total
1	2	3	4	5	6	7	8	9	10	11
1	R&R Colonies									
	No. of R&R Colonies	24	50	74	138	1	139	162	51	213
	No. of R&R Colonies completed	7	19	26	0	0	0	7	19	26
	No. of R&R Colonies to be complete	17	31	48	138	1	139	155	32	187
2	PDFs Shifting Status									
	Total PDFs	7705	12959	20664	63224	21713	84937	70929	34672	105601
	No. of PDFs shifted	1338	2584	3922	0	0	0	1338	2584	3922
	No. of PDFs to be shifted	6367	10375	16742	63224	21713	84937	69591	32088	101679
3	Total Habitations									
	No. of Submerged Habitations	60	53	113	174	84	258	234	137	371
	Shifted Habitations	11	8	19	0	0	0	11	8	19
	Balance Habitations to be shifted	49	45	94	174	84	258	223	129	352

Sd/-

Dr. T. Babu Rao Naidu IAS,
Spl. Commissioner R&R

//TCFBO//
20/01/2020
Joint Director R&R

20/01/2020
R&R-3

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ANNEXURE - 9

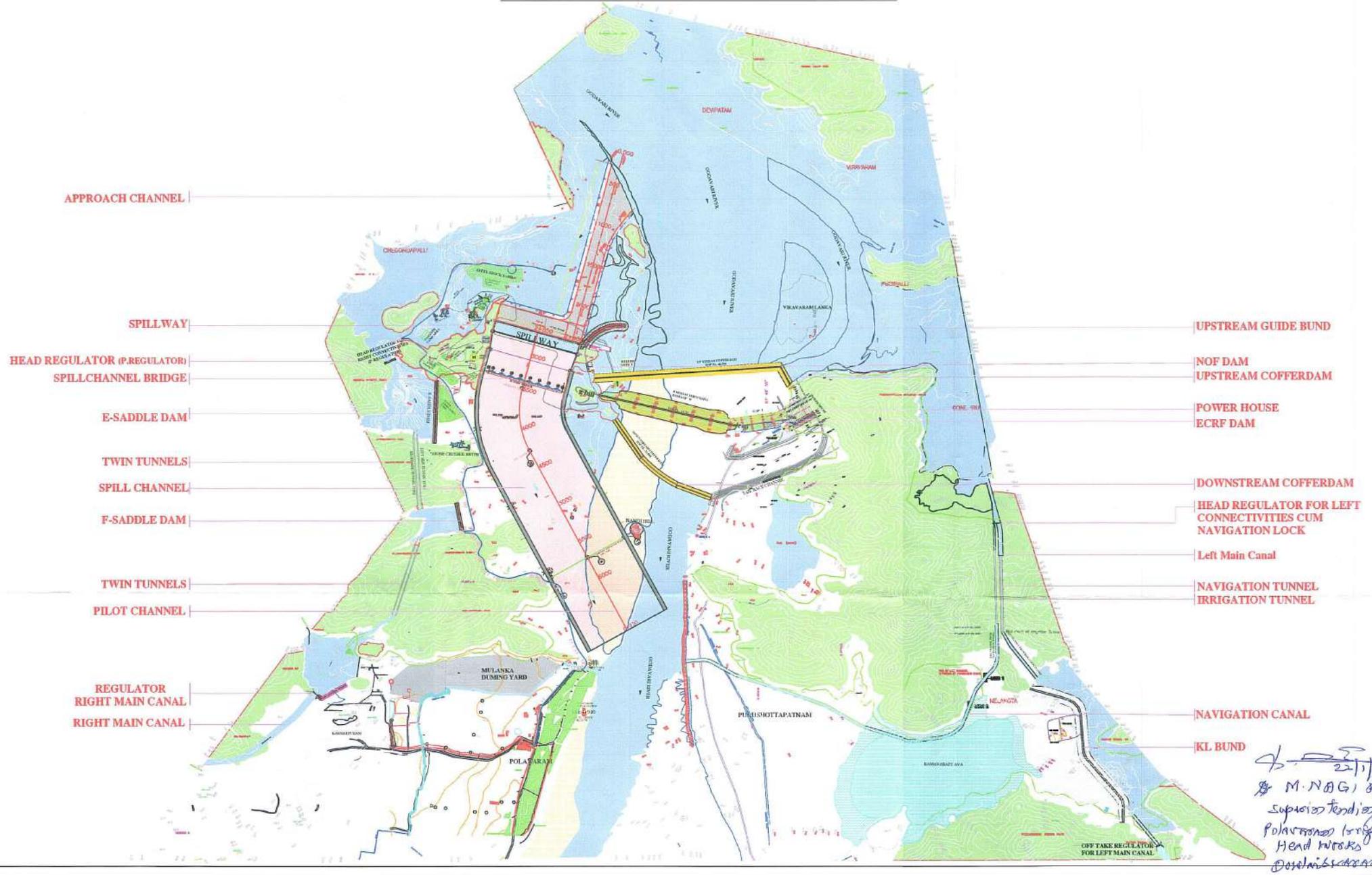
**Level and Discharge at Upstream Cofferdam of
Polavaram Irrigation Project**

Sl.No	Date	Discharge in Cusecs	Level at Upstream Cofferdam (Mts)	Remarks
1	27-Jul-2019	46078	18.56	
2	28-Jul-2019	125367	20.06	
3	29-Jul-2019	270644	21.91	
4	30-Jul-2019	528652	24.03	
5	31-Jul-2019	776391	25.94	
6	1-Aug-2019	809163	26.09	
7	2-Aug-2019	741607	25.85	
8	3-Aug-2019	880993	27.2	
9	4-Aug-2019	1062510	27.89	
10	5-Aug-2019	1006466	27.48	
11	6-Aug-2019	962994	27.24	
12	7-Aug-2019	988950	27.24	
13	8-Aug-2019	1080627	27.99	
14	9-Aug-2019	1271326	28.33	
15	10-Aug-2019	1394927	28.6	Peak
16	11-Aug-2019	926408	27.22	
17	12-Aug-2019	752201	25.9	
18	13-Aug-2019	558324	24.95	
19	14-Aug-2019	450296	23.99	
20	15-Aug-2019	395524	23.38	
21	16-Aug-2019	846385	26.17	
22	17-Aug-2019	740017	26.04	
23	18-Aug-2019	522656	24.66	
24	19-Aug-2019	434370	23.52	
25	20-Aug-2019	395524	23.17	
26	21-Aug-2019	335418	22.92	
27	22-Aug-2019	283717	22.51	
28	23-Aug-2019	291946	22.67	
29	24-Aug-2019	313417	22.83	
30	25-Aug-2019	560690	24.98	
31	26-Aug-2019	479678	24.43	
32	27-Aug-2019	382634	23.77	
33	28-Aug-2019	355300	23.25	
34	29-Aug-2019	348414	23.13	
35	30-Aug-2019	446906	23.81	
36	31-Aug-2019	346366	23.14	
37	1-Sep-2019	303706	22.6	
38	2-Sep-2019	282517	22.52	

39	3-Sep-2019	304871	22.69	
40	4-Sep-2019	381504	23.43	
41	5-Sep-2019	565281	25.1	
42	6-Sep-2019	755803	25.91	
43	7-Sep-2019	786174	26.38	
44	8-Sep-2019	1028573	27.71	
45	9-Sep-2019	1090656	28.41	
46	10-Sep-2019	1193633	28.44	
47	11-Sep-2019	936614	27.1	
48	12-Sep-2019	671719	25.87	
49	13-Sep-2019	678288	25.88	
50	14-Sep-2019	702761	25.91	
51	15-Sep-2019	610943	25.19	
52	16-Sep-2019	534769	24.95	
53	17-Sep-2019	420703	23.85	
54	18-Sep-2019	325671	23.26	
55	19-Sep-2019	319350	23.04	
56	20-Sep-2019	300739	22.87	
57	21-Sep-2019	332593	23.16	
58	22-Sep-2019	360209	23.35	
59	23-Sep-2019	327437	23.13	
60	24-Sep-2019	283823	22.74	
61	25-Sep-2019	324894	23.03	
62	26-Sep-2019	338561	23.15	
63	27-Sep-2019	311828	22.98	
64	28-Sep-2019	319703	23.03	
65	29-Sep-2019	303706	22.72	
66	30-Sep-2019	286048	22.67	
67	1-Oct-2019	261328	22.33	
68	2-Oct-2019	296643	22.72	
69	3-Oct-2019	421798	23.84	
70	4-Oct-2019	333652	23.21	
71	5-Oct-2019	231134	22.34	
72	6-Oct-2019	240139	22.15	
73	7-Oct-2019	178692	21.7	
74	8-Oct-2019	162447	21.37	
75	9-Oct-2019	155384	21.13	
76	10-Oct-2019	171841	21.16	
77	11-Oct-2019	flood trend is falling		
78	12-Oct-2019			
79	13-Oct-2019			

Khlb
 22/12/22
 Executive Engineer
 PWD & W DIV - CC
 P. S. ...

POLAVARAM IRRIGATION PROJECT



APPROACH CHANNEL

SPILLWAY

HEAD REGULATOR (P.REGULATOR)
SPILL CHANNEL BRIDGE

E-SADDLE DAM

TWIN TUNNELS

SPILL CHANNEL

F-SADDLE DAM

TWIN TUNNELS

PILOT CHANNEL

REGULATOR

RIGHT MAIN CANAL

RIGHT MAIN CANAL

UPSTREAM GUIDE BUND

NOF DAM
UPSTREAM COFFERDAM

POWER HOUSE
ECRF DAM

DOWNSTREAM COFFERDAM

HEAD REGULATOR FOR LEFT
CONNECTIVITIES CUM
NAVIGATION LOCK

Left Main Canal

NAVIGATION TUNNEL
IRRIGATION TUNNEL

NAVIGATION CANAL

KL BUND

OFF TAKE REGULATOR
FOR LEFT MAIN CANAL

22/12/20
 M. NAGI REDDY
 Supervisor, Irrigation
 Polavaram Irrigation Project
 Head Works
 D. Srinivas Rao

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ANNEXURE - II

Brief note on Measures taken as per the 13th DDRP minutes

13th meeting of the Dam Design Review Panel (DDRP) was held on 10th June, 2019 at conference hall of Library Building, Central Water Commission (CWC), New Delhi under the chairmanship of Shri A.B. Pandya, former chairman, CWC

Under item no 13.3, review of construction of U/s and D/s cofferdams and its due course of action was taken up and after detailed deliberations took following decisions keeping in view the best possible alternatives in the given circumstances. Measure Taken by Water Resources Department (WRD), Go.A.P. is listed as follows.

1. Protection of partially completed cofferdams:-

1.i. Decision taken in DDRP:

Water way in reach-1 and reach-3 of both cofferdams should not be further encroached as was already been decided in the review meeting taken by Polavaram Project Authority (PPA) on 28.05.2019.

1.i. Action taken by WRD:

Further encroachment in the water way of reach-1 and reach-3 of both cofferdams was stopped immediately. Gaps for a length of about 300m in reach-1 and 300m in reach-3 i.e. a total length of 600m was left for allowing water through upstream cofferdam.

1.ii. Decision taken in DDRP:

Partially completed cofferdams pose a great challenge in managing the flood flows through the construction site. The situation is posing extra dangers of erosion on the U/s and D/s cofferdams. Protection and prevention of these erosions due to fast flowing water needs an urgent action plan to be implemented in time before arrival of the floods.

1.ii. Action taken by WRD:

The erosion on the U/s and D/s cofferdam has been arrested duly completing the protection works such as providing spurs of about 25m length at 150m center to center, spurs of 100m length at both ends on upstream face of upstream cofferdam before arrival of the floods.

1.iii.Decision taken in DDRP:

The protection works for partially completed cofferdams (both U/s and D/s) presented by design consultants of the construction agency should be implemented without further delay as an emergency measure.

1.iii.Action taken by WRD:

The protection works for partially completed cofferdams (both U/s and D/s) presented by design consultants of the construction agency have been implemented without delay as an emergency measure.

1.iv.Decision taken in DDRP:

In addition to the above protection works planned by the construction agency/their design consultants, following additional protection works should be taken in the upstream face of U/s cofferdam.

Spurs of about 20m length (of about 100m length at both ends) shall be provided abutting the upstream face of U/s cofferdam. The top of the spur may flush with the berm level of +20.00m of the U/s cofferdam.

The precise design/drawing should be prepared by the construction agency/their design consultants at the earliest. However, meanwhile the works should be started immediately keeping in view the time constraints.

1.iv.Action taken by WRD:

The following additional protection works were taken up in the upstream face of U/s cofferdam.

Spurs of about 25m length were provided at 150m center to center abutting the upstream face of U/s Cofferdam duly flushing the top with berm level of +20.00m. Spurs of 100m length were provided at both ends on upstream face of U/s Cofferdam

2.Decision taken in DDRP:

River sluiceway opening:-

After detailed deliberations it was decided by the panel that the river sluice openings should be kept open and approach channel to spillway should be free from any encroachments.

2.Action taken by WRD:

River sluiceway opening:-

The river sluice openings were kept open by removing the debris and approach channel to spillway was kept free from encroachments. The ring bund formed for the purpose of working arrangement was removed in the approach channel to allow water freely.

3.Decision taken in DDRP:

The present situation calls for a through review of the construction plans for the on coming working season and rationalization of approaches to the completion of the dam. It is required that a such a review is held in the oncoming months once the above protection works are completed.

3.Action taken by WRD:

The construction plans for the on coming working season and for completion of the dam as per the suggestions of the DDRP were prepared and will be executed as per the instructions of the authorities.

MSW
22/1/22
Executive Engineer
PIP HW DIV - III
Palakuram.

**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

From:
Sri. N. Prateep Kumar, IFS.,
Prl.Chief Conservator of Forests
Head of Forest Force (FAC)
Aranya Bhavan,
Andhra Pradesh,
Guntur.

To:
The Prl.Chief Conservator of Forests
(Head of Forest Force),
State of Telangana,
Aranya Bhawan,
Saifabad,
Hyderabad.

Rc.no. 779/2007/WL-2, Dt:17.12.2019

Sir,

Sub: Andhra Pradesh Forest Department - WL - Discussion of certain management issues adjoin to Andhra Pradesh and Telangana states - Coordination meeting with Telangana State Forest Officials - Request to fix a convenient date - Reg.

Ref: PCCF (HoFF) Andhra Pradesh Guntur Rc.no. 779/2007/WL-2, Dt: 04.04.2019

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Kind attention is invited to the subject and reference cited. It was requested to communicate a convenient date to convene an interstate coordination meeting of the Chief Wildlife Wardens of Andhra Pradesh and Telangana States on certain management issues pertaining to Andhra Pradesh and Telangana states. But no communication is received.

The following are the issues which need to be discussed in the coordination meeting

1. Coordination issues related to Project Tiger areas in Nagarjunasagar Srisaillam Tiger Reserve and Project Tiger area in Amrabad Tiger Reserve.
2. Notification of ESZ around NSTR where interstate boundary is involved.
3. Notification of Eco-Sensitive Zone for Papikonda National Park, Rajahmundry Circle (Andhra Pradesh State) with Kothagudem Circle (Telangana State).
4. Any other issues of common concern.

In this connection, it is requested to suggest a convenient date in January 2020 for the above meeting. It is also requested to give your willingness whether to conduct the above meeting at Srisaillam or Hyderabad.

Yours faithfully,

Sd/- N. Prateep Kumar
Prl.Chief Conservator of Forests
(Head of Forest Force)

//true copy//


for Prl.Chief Conservator of Forests
(Head of Forest Force)

9/18.12.19

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ANNEXURE - 13

POLAVARAM IRRIGATION PROJECT

NAME OF WORK: PIPHW-Balance works of "Investigation, Survey, Preparation of Designs & Drawings and L.P. Schedules etc., (1) Construction of Earth Dam Gaps I & III, Earth Cum Rock Fill Dam for Gap - II, Spill channel, Approach channel and Pilot channel (2) Construction of Spillway with crest level +25.72 m and its ancillary works and (3) Excavation of foundations of 960 MW Hydro Electric Power House, Approach channel, Intake structure, Tail race pool, Tail race channel etc., of Polavaram Irrigation Project and O&M for 5 years including defect liability period of 2 years (L.S Contract System)- Balance Estimate

Estimate for Balance Quantity with 2015-16 SSR

Sl. No	Description	Amount for Balance Quantity with 2015-16 SSR (Rupees)
I	ECRF Dam in Gap 2, Earth Dam in Gap-3 and balance work in Cofferdam and Spill Channel	
1	Earth Cum Rock Fill Dam for a length of 2454 m Including Cofferdam	
a	Earth cum Rock Fill Dam for Gap-II (gg' length 1750 m)	4741900349
b	Construction of Earth Dam in Gap-I (g'd length of 564 m)	546240821
c	Earth Dam for Gap-III (gb length 140 m)	18127649
d	Construction of Cofferdams for ECRF Dam	1867323401
2	Spill channel	4605235812
3	Approach Channel	772343632
4	Pilot Channel	360405029
5	Protection Works	323010016
6	Other Items	
a	Formation of Roads and Road Diversion on approach channel, Road connecting spill way, Gap III, Gap II, road on Gap II & Gap III and Road on both banks of Spill Channel.	72363001
	Sub Total - I	13306949710
II	Balance work of Spill way and its ancillary works estimated cost for balance qty with SSR 2015-16	
1	Spill way estimated cost for balance qty with SSR 2015-16(work executed upto 10/10/2015)	2367703663
2	Providing Metal conduits (separate estimate enclosed).	4430075
3	Provision for installation of right and left pumps. (2Nos + 2 Nos standby)	10939556
4	Provision for fire-fighting arrangements at Spillway site	4200000
5	Provision for electrically operated lift (2 at flanks and one at deep portion).	36590000
6	Provision for lightening protection system at Spillway (Rate 5% increased for every year from 2011-12)	779071
7	Providing Automatic weather station.	345000

8	Providing electrical street lighting arrangements from Sujala guest house to gap III via Spillway bridge(separate estimate enclosed)	32447391
9	Laying of Water line & Air-line in gallery, construction of Water tank, Providing compressor.	10909666
10	Provision for Instrumentation.	7184089
11	Provision towards landscaping and beautification of Spillway.	2667772
✓ 12	Diversion Roads.	83338113
13	Road Bridge Over Spill Way.	116195317
14	Road Bridge Across Spill Channel	536090819
15	Provision towards Fish Ladder	5400955
16	Balance work of Radial Gates and River Sluice Gates and its Hoisting Arrangements.	2802161849
	Sub-Total II	6021383337
III	Balance work of Power House foundation EXCAVATION	1283013099
	Total ECV (I+II+III)	20611346145
	Deduct Tender Premium @(- 14.055)% less	-2897027757
	Net Amount PART-A	17714318388
PART-B		
I	ECRF Dam in Gap 2, Earth Dam in Gap-3 and balance work in Cofferdam and Spill Channel	
1	Investigation including preparation and approval of designs, drawings blasting pattern and estimates etc.,	11860899
2	Land cost of spoil dump area	333911571
3	Providing Lightening arrangements	15063142
4	Provision for Safety Arrangements	20358468
5	Seigniorage Charges	888153220
6	Provision for Excise Duty and Vat for Road Components	58679269
7	Provision for Maintenance on Balance value of work to be done.	114125963
	Balance work of Earth dam in Gap 1	
8	Provision for Vat/Exercise Duty on Bitumen and Emulsion items	3000000
	Sub total-I	1445152532
II	Balance work of Spill way and its ancillary works estimated cost for balance qty with SSR 2015-16	
1	Preparation of balance designs, drawings , estimates etc including investigation of spillway	30000000
2	A. Seigniorage Charges for Balance work of Spill way and its ancillary works.	29105359
3	Provision for necessary tests/studies that are required to be carried out during the execution of Spillway work, They are I) Dynamic analysis, model studies, material testing by CSMRS, gate operation schedule	7900000
4	Construction of three floor building (G+2) with 5000 S. ft in each floor for control room and officers rest room at Spillway site with necessary amenities.	31900299

5	Electrical sub stations 2 Nos of 33 KV with necessary cabling and accessories.	57433562
6	Excise duty @ 14.42 % on Bitumen and Emulsion used for Diversion Road.	2540906
7	Provision for VAT@4% on excise duty of Bitumen, additional VAT @10.50% on basic price of emulsion and VAT@14.50% on excise duty of Emulsion.	187266
8	Provision for Maintenance @ (1% on ECV) on Balance value of work to be done.	144461321
17	Consultancy charges for the services of GSI/Engineering geologist/resident geologist	20000000
10	Provision for beautification and gardening with amenities	34360000
	Balance work of Radial Gates and River Sluice Gates and its Hoisting Arrangements.	
11	Designs and drawings	392546
12	A. Seigniorage Charges for sand blasting	440760
13	operation and Maintenance	13872635
14	Excise duty @ 13 % on 75% of Machinery & Labour for Radial Gates.	182900000
	Sub Total-II	555494654
III	Balance work of Power House foundation	1159888
1	Seigniorage Charges as per the Statement	1159888
	Sub Total-III	88571592
A	QC operations @ 0.50 % on ECV Value	17714318
B	Provision for NAC at 0.1% on working items (ECV).	177143184
C	Labour cess @1% on ECV	885715919
D	Provision for VAT @ 5.00%.	
	Total Part-B	3170952087
	Total Part-(A+B)	20885270475

SD/-K.P Sankara Rao/- Dt. 17.8.19.
 Superintending Engineer,
 PIPHW Circle, Dowlaiswaram

//t. c. f//

Deputy Executive Engineer
 PIPHW Circle, Dowlaiswaram

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 857/2018
(M.A. No. 1624/2018 & I.A. No. 494/2019)

(With report dated 24.10.2019)

Dr. Pentapati Pulla Rao

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 07.11.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Sravan Kumar, Advocate

For Respondent(s): Mr. Kumar Rajeshsingh, Advocate for MoEF&CC
Mr. Ardhendumauli Kr. Prasad and Mr.
Shashank Saxena, Advocates for PPA along with
Mr. B.P. Pandey, Member Secretary, PPA
Mr. TVS Raghavendra Sreyas, Advocate for
APPCB
Ms. Sujatha Bagadhi, Advocate for R-6

ORDER

1. The issue for consideration is the remedial action for protection of environment during the course of construction of the Indira Sagar Polavaram Multipurpose Project in Andhra Pradesh in the light of the facts found in the reports furnished to this Tribunal.
2. Vide order dated 01.11.2018, this Tribunal directed four Members joint Committee comprising representatives of CPCB, Additional PCCF, State PCB and District Collector to give a report on factual aspects. Vide order dated 19.02.2019, this

Tribunal noted the report suggesting that remedial action was required for maintaining the environmental norms. The Tribunal directed the Polavaram Project Authority to take appropriate steps in the matter. The Committee was to submit a status report after re-verification. Further status report filed on 03.05.2019 by the State PCB was that the deficiencies were still continuing and project proponents were given time upto 30.06.2019 to comply. The matter was thereafter considered on 27.09.2019 in light of the report dated 30.07.2019 indicating steps required to be taken. The Tribunal took note of the fact that large scale loss was taking place on account submergence of Cofferdam as shown by the photographs. The project proponent was directed to take remedial action and furnish an action taken report.

3. Accordingly, an action taken report has been filed by the project proponent on 24.10.2019 as well as by the Water Resources Department of the State of Andhra Pradesh.
4. We have heard the learned counsel for the parties. The reports do not fully satisfy the requirement of steps required to be taken. Apart from the deficiencies earlier noticed, loss caused to the inhabitants on account of flooding needs to be assessed and rehabilitation measures taken, to the extent such measures have not been taken so far. The four Member Committee along with the Divisional Commissioner of the area may make an assessment. Based on such assessment, the project proponent may take further necessary steps in the matter, apart from measures in terms of the minutes of the

meeting of dam design review panel held on 10.06.2019 and follow up of other deficiencies earlier pointed out in the reports.

5. The Committee may oversee the action taken by the project proponent and furnish its report preferably by 31.01.2020 by e-mail at judicial-ngt@gov.in.
6. The applicant will be at liberty to furnish his representation to the Committee through the District Magistrate of the area which may also be looked into.

List for further consideration on 20.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

November 07, 2019
Original Application No. 857/2018
A